



The six-day Indian Technical and Economic Cooperation Executive Capacity Building Programme on human rights for National Human Rights Institutions of the Global South successfully concluded in New Delhi. The valedictory session was addressed by NHRC, India Chairperson, Justice V Ramasubramanian.

NHRC seeks report over minors at CJP protest in Mumbai

Chinmay Gaikwad
MUMBAI

The Mumbai Police registered a first information report (FIR) on Saturday against the organisers of a protest on Friday by the Cockroach Janta Party (CJP) and 400-500 unidentified persons. The National Human Rights Commission (NHRC), meanwhile, sought action-taken reports over a complaint which alleged that children below 18 years were involved in the gathering.

An FIR was registered at the Shivaji Park police station under provisions of the Bharatiya Nyaya Sanhita and the Maharashtra Police Act, based on a complaint, made by Shivaji Park resident Siddhi Deolekar, which named CJP founder Abhijeet Dipke among others. According to the FIR, 400-500 protesters gathered near Gate No. 6 of the Shivaji Park grounds around 2 p.m. and remained there until 7 p.m. The police said the gathering took place on a road, disrupted traffic, and created a law-and-order situation.

Mr. Dipke organised the "Jail Bhao" protest demanding the resignation of Chief Election Commissioner Gyanesh Kumar over irregularities in the special intensive revision (SIR)

Gathering took place on a road, disrupted traffic, and created a law-and-order situation, say police

of electoral rolls.

Based on another complaint over participation of children in the gathering, the NHRC took cognizance of the matter under Section 12 of the Protection of Human Rights Act, 1993. The complainant, Satish Vaid, head of intervention, Sewa Nyaya Utthan Foundation, said photographs and videos of children in the protest were circulated on platforms. The rights body sought action-taken reports from the authorities within a week.

The complaint said a child was held above a crowd with the National Flag and a placard while slogans were raised and people recorded it all on phones. It said the discussions raised the premise that police may not detain children.

The Commission said the issue was not only the presence of children. It said if the allegations were proved, it would raise a concern about planning, mobilisation, or use of children with knowledge of their age and vulnerability. *(With inputs from PTI)*

NHRC notices to Mumbai Police

PIONEER NEWS SERVICE
■ New Delhi

The NHRC has sent notices to the Mumbai Police chief, the Ministry of Electronics and Information Technology, and other authorities in the wake of a complaint alleging mobilisation and involvement of minors in a public protest held in Maharashtra's capital on October 2, officials said on Saturday.

It has also sought action-taken reports from them within one week, they said.

The complainant has also alleged subsequent publication and circulation of photographs and videos related to these minors linked with the protest on social media platforms, the rights panel says in its proceedings. The complaints refer to posts



published on a social media platform. It has been claimed that "children were involved" by persons described in the complaints as allegedly associated with the Cockroach Janata Party (CJP), "requiring examination of the role of the organisers or coordinators, accompanying adults and every person who brought, prompted, encouraged or facilitated the participation of children in the gathering," it said.

NHRC takes note of minors at Mumbai protest

NEW DELHI, OCTOBER 3

The National Human Rights Commission (NHRC) has taken cognisance of allegations that minor children were mobilised and involved in a public gathering in Mumbai on October 2 and that photographs and videos of the children were subsequently circulated on social media.

The commission, acting on complaints received from the Sewa Nyaya Utthan Foundation and others, has directed the Mumbai Police to conduct an immediate examination and investigation into the allegations and submit an action taken report within a week.

According to the complaints cited by the NHRC, posts on 'X' allegedly showed a young child being held above a crowd while carrying the national flag and a placard. — TNS

NHRC seeks report over minors at CJP protest in Mumbai

Chinmay Gaikwad
MUMBAI

The Mumbai Police registered a first information report (FIR) on Saturday against the organisers of a protest on Friday by the Cockroach Janta Party (CJP) and 400-500 unidentified persons. The National Human Rights Commission (NHRC), meanwhile, sought action-taken reports over a complaint which alleged that children below 18 years were involved in the gathering.

An FIR was registered at the Shivaji Park police station under provisions of the Bharatiya Nyaya Sanhita and the Maharashtra Police Act, based on a complaint, made by Shivaji Park resident Siddhi Deolekar, which named CJP founder Abhijeet Dipke among others. According to the FIR, 400-500 protesters gathered near Gate No. 6 of the Shivaji Park grounds in Dadar West around 2 p.m. and remained there until 7 p.m. The police said the gathering took place on a road, disrupted traffic, and created a law-and-order situation. Loudspeakers were used without permission.

Mr. Dipke organised the "Jail Bhao" protest demanding the resignation of Chief Election Commissioner Gyanesh Kumar ov-

Gathering took place on a road, disrupted traffic, and created a law-and-order situation, say police

er irregularities in the special intensive revision (SIR) of electoral rolls.

Based on another complaint over participation of children in the gathering, the NHRC took cognizance of the matter under Section 12 of the Protection of Human Rights Act, 1993. The complainant, Satish Vaid, head of intervention, Sewa Nyaya Utthan Foundation, said photographs and videos of children in the protest were circulated on platforms. The rights body sought action-taken reports from the authorities within a week.

The complaint said a child was held above a crowd with the National Flag and a placard while slogans were raised and people recorded it all on phones.

The Commission said the issue was not only the presence of children at a gathering. It said if the allegations were proved, it would raise a concern about planning, mobilisation, or use of children with knowledge of their age and vulnerability.

(With inputs from PTI)

NHRC seeks report over minors at CJP protest in Mumbai

Chinmay Gaikwad

MUMBAI

The Mumbai Police registered a first information report (FIR) on Saturday against the organisers of a protest on Friday by the Cockroach Janta Party (CJP) and 400-500 unidentified persons. The National Human Rights Commission (NHRC), meanwhile, sought action-taken reports over a complaint which alleged that children below 18 years were involved in the gathering.

An FIR was registered at the Shivaji Park police station under provisions of the Bharatiya Nyaya Sanhita and the Maharashtra Police Act, based on a complaint, made by Shivaji Park resident Siddhi Deolekar, which named CJP founder Abhijeet Dipke among others. According to the FIR, 400-500 protesters gathered near Gate No. 6 of the Shivaji Park grounds around 2 p.m. and remained there until 7 p.m. The police said the gathering took place on a road, disrupted traffic, and created a law-and-order situation.

Mr. Dipke organised the "Jail Bhao" protest demanding the resignation of Chief Election Commissioner Gyanesh Kumar over irregularities in the special intensive revision (SIR)

Gathering took place on a road, disrupted traffic, and created a law-and-order situation, say police

of electoral rolls.

Based on another complaint over participation of children in the gathering, the NHRC took cognizance of the matter under Section 12 of the Protection of Human Rights Act, 1993. The complainant, Satish Vaid, head of intervention, Sewa Nyaya Utthan Foundation, said photographs and videos of children in the protest were circulated on platforms. The rights body sought action-taken reports from the authorities within a week.

The complaint said a child was held above a crowd with the National Flag and a placard while slogans were raised and people recorded it all on phones. It said the discussions raised the premise that police may not detain children.

The Commission said the issue was not only the presence of children. It said if the allegations were proved, it would raise a concern about planning, mobilisation, or use of children with knowledge of their age and vulnerability. (With inputs from PTI)

CJP leaders, 400+ supporters booked after Friday protest

Vinay Dalvi and Surendra P Gangan

htmumbai@hindustantimes.com

MUMBAI: The Mumbai Police registered a case against the Cockroach Janta Party (CJP) leaders, including Abhijeet Dipke and Saurav Das, and over 400 supporters for holding an unauthorised protest at Shivaji Park on Friday.

The demonstrators demanded the resignation of Chief Election Commissioner Gyanesh Kumar over electoral roll revision concerns. The crowds supporting



Abhijeet Dipke, CJP founder.

the CJP allegedly obstructed traffic, and loudspeakers were used illegally, according to police. Consequently, police filed charges under the Bharatiya Nyaya

Sanhita and the Maharashtra Police Act.

Additionally, minister of state for home Pankaj Bhoyar stated that police have been investigating if there were anti-social elements in the protest and might have obtained videos to verify the complaints. When asked about Dipke's remarks against Prime Minister Narendra Modi, he said "police will look into them too".

Meanwhile, the NHRC demanded reports regarding allegations that minors were mobilized for the event. →P2

NHRC to probe alleged use of minors as shields during CJP protest

MUMBAI: Hours after the Mumbai police registered a case against CJP leaders over the protest at Shivaji Park on Friday, the National Human Rights Commission (NHRC) sought reports from various departments of the state government, central government and other authorities over allegations that minors were mobilised for the demonstration.

In a letter to the authorities, NHRC member Priyank Kanoongo stated that the commission had received a complaint alleging CJP leaders Abhijeet Dipke, Ajinkya Shinde and Saurav Das had discussed plans on WhatsApp groups to bring children to the protest to be used as shields during possible police action.

The commission has directed Mumbai police to examine videos, photographs, social media posts and electronic communications linked to the protest and register an FIR if the inquiry discloses a cognisable offence. Police have been asked to protect the identities of the children.

The matter was considered by a bench headed by NHRC Kanoongo under Section 12 of the Protection of Human Rights Act, 1993. The complaint was submitted by Satish Vaid, head of intervention at the Sewa Nyaya Utthan Foundation.

HT's text message to Saurav Das, seeking a response to the allegations, remained unanswered. HTC

NHRC team to visit K'para on Oct 5 over Dalit sarpanch 'assault'

ASHIS SENAPATI @ Kendrapara

A team of the National Human Rights Commission (NHRC) will visit Kendrapara on October 5 to conduct an inquiry into the alleged assault and mistreatment of Tikhiri gram panchayat sarpanch Chameli Ojha (33), a Dalit woman, three months ago.

Ojha, the sarpanch of the panchayat under Mahakalapada block, was allegedly assaulted and manhandled by police and the block development officer (BDO) of Mahakalapada on June 11 after she raised allegations of corruption against officials, according to the complaint.

The NHRC team will conduct a spot inquiry and examine officials, eyewitnesses, police personnel and other persons connected with the case. The commission has informed the Kendrapara collector and superintendent of police about the visit, Collector Raghuram R Iyer said on Friday.

Earlier, Human Rights Front (HRF) India chairperson, Manoj Jena filed a petition before the NHRC on July 14, alleging that Ojha had been

falsely implicated in a case registered on the complaint of the Mahakalapada BDO under charges including attempt to murder, causing hurt and obstruction of a public servant.

The NHRC took cognisance of the complaint and directed its registry to forward a copy to the district magistrate, and the superintendent of police seeking an inquiry and a report. The SP submitted a report to the commission on June 27,

stating that three FIRs had been registered in the matter and that they were cross-cases.

Ojha had earlier written to Chief Minister Mohan Charan Majhi alleging that officials were hindering development works in her gram panchayat by withholding payments to

persons who had executed tasks.

In her letter, she alleged that she had gone to the BDO's office on June 11 to request clearance of pending bills, but the BDO and others abused her. She further alleged that the police assaulted and misbehaved with her inside a vehicle while taking her to the police station.



The NHRC team will conduct a spot inquiry and examine officials, eyewitnesses, police personnel and other persons connected with the case

Sources

NHRC notices to police, MeitY, others over minors in protest

Avadhut Kharade

MUMBAI

The NHRC has sent notices to the Mumbai Police chief, the Ministry of Electronics and Information Technology (MeitY), and other authorities in the wake of a complaint alleging mobilisation and involvement of minors in a public protest held in Maharashtra's capital on October 2, officials said on Saturday.

It has also sought action-taken reports from them within one week, they said.

The role of persons having actual charge or control over the children, organisers, accompanying adults and any adult group alleged to have planned, prompted, facilitated or used children shall accord-

CJP AT SHIVAJI PARK

 The allegations, if established, raise a more serious concern regarding the planned mobilisation or instrumental use of minors with knowledge of their age and vulnerability, including their possible use as a shield against lawful police action

— NHRC

ingly require examination, the proceedings add.

The CJP had organised the protest at Shivaji Park against the functioning of the Election Commission of India and demanded the resignation of Chief Election Commissioner Gyanesh Kumar. The Mumbai police had denied permission for the protest



What Did
the CJP
Achieve In
Mumbai?

beforehand. Despite the denial, the demonstration was held under Dipke's leadership.

Police maintained a heavy security presence in and around Shivaji Park as thousands of CJP supporters gathered at the venue. After the protest concluded, an altercation broke out between some CJP supporters and a group opposing the demonstration. Police intervened and brought the situation under control.

The police have alleged that the organisers went ahead with the gathering despite the denial of permission and violated orders issued under the Maharashtra Police Act.

Police filed a complaint on behalf of the government.

Separately, advocate Siddhi Deolekar has filed a complaint against Dipke and his associates in connection with the protest. **(Inputs from PTI)**

NHRC seeks report over minors at CJP protest in Mumbai

Chinmay Gaikwad

MUMBAI

The Mumbai Police registered a first information report (FIR) on Saturday against the organisers of a protest on Friday by the Cockroach Janta Party (CJP) and 400-500 unidentified persons. The National Human Rights Commission (NHRC), meanwhile, sought action-taken reports over a complaint which alleged that children below 18 years were involved in the gathering.

An FIR was registered at the Shivaji Park police station under provisions of the Bharatiya Nyaya Sanhita and the Maharashtra Police Act, based on a complaint, made by Shivaji Park resident Siddhi Deolekar, which named CJP founder Abhijeet Dipke among others. According to the FIR, 400-500 protesters gathered near Gate No. 6 of the Shivaji Park grounds around 2 p.m. and remained there until 7 p.m. The police said the gathering took place on a road, disrupted traffic, and created a law-and-order situation.

Mr. Dipke organised the "Jail Bhao" protest demanding the resignation of Chief Election Commissioner Gyanesh Kumar over irregularities in the special intensive revision (SIR)

Gathering took place on a road, disrupted traffic, and created a law-and-order situation, say police

of electoral rolls.

Based on another complaint over participation of children in the gathering, the NHRC took cognizance of the matter under Section 12 of the Protection of Human Rights Act, 1993. The complainant, Satish Vaid, head of intervention, Sewa Nyaya Utthan Foundation, said photographs and videos of children in the protest were circulated on platforms. The rights body sought action-taken reports from the authorities within a week.

The complaint said a child was held above a crowd with the National Flag and a placard while slogans were raised and people recorded it all on phones. It said the discussions raised the premise that police may not detain children.

The Commission said the issue was not only the presence of children. It said if the allegations were proved, it would raise a concern about planning, mobilisation, or use of children with knowledge of their age and vulnerability. (With inputs from PTI)

NHRC seeks report over minors at CJP protest in Mumbai

Chinmay Gaikwad

MUMBAI

The Mumbai Police registered a first information report (FIR) on Saturday against the organisers of a protest on Friday by the Cockroach Janta Party (CJP) and 400-500 unidentified persons. The National Human Rights Commission (NHRC), meanwhile, sought action-taken reports over a complaint which alleged that children below 18 years were involved in the gathering.

An FIR was registered at the Shivaji Park police station under provisions of the Bharatiya Nyaya Sanhita and the Maharashtra Police Act, based on a complaint, made by Shivaji Park resident Siddhi Deolekar, which named CJP founder Abhijeet Dipke among others. According to the FIR, 400-500 protesters gathered near Gate No. 6 of the Shivaji Park grounds around 2 p.m. and remained there until 7 p.m. The police said the gathering took place on a road, disrupted traffic, and created a law-and-order situation.

Mr. Dipke organised the "Jail Bhao" protest demanding the resignation of Chief Election Commissioner Gyanesh Kumar over irregularities in the special intensive revision (SIR)

Gathering took place on a road, disrupted traffic, and created a law-and-order situation, say police

of electoral rolls.

Based on another complaint over participation of children in the gathering, the NHRC took cognizance of the matter under Section 12 of the Protection of Human Rights Act, 1993. The complainant, Satish Vaid, head of intervention, Sewa Nyaya Utthan Foundation, said photographs and videos of children in the protest were circulated on platforms. The rights body sought action-taken reports from the authorities within a week.

The complaint said a child was held above a crowd with the National Flag and a placard while slogans were raised and people recorded it all on phones. It said the discussions raised the premise that police may not detain children.

The Commission said the issue was not only the presence of children. It said if the allegations were proved, it would raise a concern about planning, mobilisation, or use of children with knowledge of their age and vulnerability. (With inputs from PTI)

NHRC notices to Mumbai Police, MeitY, others over involvement of minors in Oct 2 protest

NHRC seeks action-taken reports within one week

NEW DELHI, Oct 3 (PTI)

THE NHRC has sent notices to the Mumbai Police chief, the Ministry of Electronics and Information Technology, and other authorities in the wake of a complaint alleging mobilisation and involvement of minors in a public protest held in Maharashtra's capital on October 2, officials said on Saturday.

It has also sought action-taken reports from them within one week, they said.

The complainant has also alleged subsequent publication and circulation of photographs and videos related to these minors linked with the protest on social media platforms, the rights panel says in its proceedings.

The complaints refer to posts published on a social media platform allegedly depicting a child being held above a crowd, carrying the national flag and a placard, while slogans were being raised, and several persons were

recording it on mobile phones, the NHRC proceedings read.

It has been claimed that "children were involved" by persons described in the complaints as allegedly associated with the Cockroach Janata Party (CJP), "requiring examination of the role of the organisers or coordinators, accompanying adults and every person who brought, prompted, encouraged or facilitated the participation of children in the gathering," it said.

(Contd on page 5)

NHRC notices to Mumbai...

The complaints further refer to "purported group/chat discussions" said to relate to the planning and coordination of the protest, wherein the participation of minors was allegedly discussed in advance, read the proceedings of a bench of the National Human Rights Commission (NHRC).

It is specifically alleged that discussions took place regarding the involvement of minors "on the premise that the police may not detain them, thereby raising concern as to whether the status of children as minors was consciously sought to be used to avoid, restrict or discourage lawful police action," the body said.

There was no immediate reaction from the CJP.

The bench led by NHRC member Priyank Kanoongo has

taken cognisance of the complaint.

The Commission has also received complaints from Sewa Nyaya Utthan Foundation and another organisation regarding the matter, it added.

The NHRC said it observes that the issue is not confined to the mere presence of children at a public gathering.

"The allegations, if established, raise a more serious concern regarding the planned mobilisation or instrumental use of minors with knowledge of their age and vulnerability, including their possible use as a shield against lawful police action, besides their exposure through photographs/videos subsequently disseminated on social media," read the proceedings.

Complaint about minors in protest: NHRC notice to police chief, others

Mumbai: National Human Rights Commission (NHRC) has sent notices to Mumbai police chief, ministry of electronics and information technology, and other authorities following a complaint alleging mobilisation and involvement of minors in a public protest held on Oct 2, officials said on Saturday.

It has been claimed that “children were involved” by persons described in the complaints as allegedly associated with CJP, “requiring examination of the role of the organisers or coordinators, accompanying adults and every person who brought, prompted, encouraged or facilitated the participation of children in the gathering,” it said. It has also sought action-taken reports from them within one week, they said.

The complainant has also alleged subsequent publication and circulation of photographs and videos related to these minors linked with the protest on social media platforms, the rights panel says in its proceedings. The complaint refers to posts published on a social media platform allegedly depicting a child being held above a crowd, carrying the national flag and a placard, while slogans were being raised, and several persons were recording it on mobile phones, the NHRC proceedings read. The complaint refers to “purported group/chat discussions” said to relate to the planning and coordination of the protest, wherein the participation of minors was allegedly discussed in advance, read the proceedings of a bench of NHRC. PTI

NHRC notices to Mumbai Police, MeitY, others over involvement of minors in Oct 2 protest

NHRC seeks action-taken reports within one week

NEW DELHI, Oct 3 (PTI)

THE NHRC has sent notices to the Mumbai Police chief, the Ministry of Electronics and Information Technology, and other authorities in the wake of a complaint alleging mobilisation and involvement of minors in a public protest held in Maharashtra's capital on October 2, officials said on Saturday.

It has also sought action-taken reports from them within one week, they said.

The complainant has also alleged subsequent publication and circulation of photographs and videos related to these minors linked with the protest on social media platforms, the rights panel says in its proceedings.

The complaints refer to posts published on a social media platform allegedly depicting a child being held above a crowd, carrying the national flag and a placard, while slogans were being raised, and several persons were

recording it on mobile phones, the NHRC proceedings read.

It has been claimed that "children were involved" by persons described in the complaints as allegedly associated with the Cockroach Janata Party (CJP), "requiring examination of the role of the organisers or coordinators, accompanying adults and every person who brought, prompted, encouraged or facilitated the participation of children in the gathering," it said.

(Contd on page 5)

NHRC notices to Mumbai...

The complaints further refer to "purported group/chat discussions" said to relate to the planning and coordination of the protest, wherein the participation of minors was allegedly discussed in advance, read the proceedings of a bench of the National Human Rights Commission (NHRC).

It is specifically alleged that discussions took place regarding the involvement of minors "on the premise that the police may not detain them, thereby raising concern as to whether the status of children as minors was consciously sought to be used to avoid, restrict or discourage lawful police action," the body said.

There was no immediate reaction from the CJP.

The bench led by NHRC member Priyanka Kanoongo has

taken cognisance of the complaint.

The Commission has also received complaints from Sewa Nyaya Utthan Foundation and another organisation regarding the matter, it added.

The NHRC said it observes that the issue is not confined to the mere presence of children at a public gathering.

"The allegations, if established, raise a more serious concern regarding the planned mobilisation or instrumental use of minors with knowledge of their age and vulnerability, including their possible use as a shield against lawful police action, besides their exposure through photographs/videos subsequently disseminated on social media," read the proceedings.

INVOLVEMENT OF MINORS AT CJP PROTEST

NHRC notices to Mumbai cops, MeitY

PRESS TRUST OF INDIA

New Delhi, Oct 3: The NHRC has sent notices to the Mumbai Police chief, the Ministry of Electronics and Information Technology (MeitY), and other authorities in the wake of a complaint alleging mobilisation and involvement of minors in a public protest held in Maharashtra's capital October 2, officials said Saturday.

It has also sought action-taken reports from them within one week, they said.

The complainant has also alleged subsequent publication and circulation of photographs and videos related to these minors linked with the protest on social media platforms, the rights panel says in its proceedings.

The complaints refer to posts published on a social media platform allegedly depicting a child being held above a crowd, carrying the national flag and a placard, while slogans were being raised, and several persons were recording it on mobile phones, the NHRC proceedings read.

It has been claimed that "children were involved" by persons described in the complaints as allegedly associated with the Cockroach Janata Party (CJP), "requiring examination of the role of the organisers or coordinators, accompanying adults and every person who brought, prompted, encouraged or facilitated the



The NHRC has taken cognisance of allegations that minors were involved in a CJP-led protest in Mumbai October 2

The commission has directed Mumbai Police to investigate the children's involvement and examine the roles of organisers and accompanying adults

participation of children in the gathering," it said.

The complaints further refer to "purported group/chat discussions" said to relate to the planning and coordination of the protest, wherein the participation of minors was allegedly discussed in advance, read the proceedings of a bench of the National Human Rights Commission (NHRC). It is specifically alleged that discussions took place regarding the involvement of minors "on the premise that the police may not detain them, thereby raising concern as to whether the status of children as minors was consciously sought to be used to avoid, restrict or discourage lawful police action," the body said.

NHRC seeks report over minors at CJP protest in Mumbai

Chinmay Gaikwad
MUMBAI

The Mumbai Police registered a first information report (FIR) on Saturday against the organisers of a protest on Friday by the Cockroach Janta Party (CJP) and 400-500 unidentified persons. The National Human Rights Commission (NHRC), meanwhile, sought action-taken reports over a complaint which alleged that children below 18 years were involved in the gathering.

An FIR was registered at the Shivaji Park police station under provisions of the Bharatiya Nyaya Sanhita and the Maharashtra Police Act, based on a complaint, made by Shivaji Park resident Siddhi Deolekar, which named CJP founder Abhijeet Dipke among others. According to the FIR, 400-500 protesters gathered near Gate No. 6 of the Shivaji Park grounds around 2 p.m. and remained there until 7 p.m. The police said the gathering took place on a road, disrupted traffic, and created a law-and-order situation.

Mr. Dipke organised the "Jail Bhao" protest demanding the resignation of Chief Election Commissioner Gyanesh Kumar over irregularities in the special intensive revision (SIR)

Gathering took place on a road, disrupted traffic, and created a law-and-order situation, say police

of electoral rolls.

Based on another complaint over participation of children in the gathering, the NHRC took cognizance of the matter under Section 12 of the Protection of Human Rights Act, 1993. The complainant, Satish Vaid, head of intervention, Sewa Nyaya Utthan Foundation, said photographs and videos of children in the protest were circulated on platforms. The rights body sought action-taken reports from the authorities within a week.

The complaint said a child was held above a crowd with the National Flag and a placard while slogans were raised and people recorded it all on phones. It said the discussions raised the premise that police may not detain children.

The Commission said the issue was not only the presence of children. It said if the allegations were proved, it would raise a concern about planning, mobilisation, or use of children with knowledge of their age and vulnerability.
(With inputs from PTI)

काँकरोच के प्रोटेस्ट में नाबालिगों को बनाया ढाल शिकायत मिलने पर NHRC ने जारी किया नोटिस

■ मुंबई, (सं.) काँकरोच जनता पार्टी ने केंद्रीय चुनाव आयुक्त ज्ञानेश कुमार के इस्तीफे की मांग को लेकर शिवाजी पार्क में प्रदर्शन किया. सेवा न्याय उत्थान फाउंडेशन के हेड ऑफ इंटरवेंशन सतीश वैद ने इस प्रदर्शन में नाबालिगों को शामिल किए जाने पर शिकायत राष्ट्रीय मानवाधिकार आयोग से की है. शिकायत में सोशल मीडिया पर सामने आए कथित फोटो और वीडियो का हवाला दिया गया है, जिनमें एक बच्चे को भीड़ के ऊपर उठाए हुए दिखाया गया है. क्या पुलिस की कार्रवाई से बचने के लिए नाबालिगों को ढाल बनाया गया. कमीशन ने मुंबई पुलिस



कमिशनर, भारत सरकार के इलेक्ट्रॉनिक्स और इन्फॉर्मेशन टेक्नोलॉजी मंत्रालय के सेक्रेटरी व महाराष्ट्र सरकार के महिला और बाल विकास विभाग के प्रिंसिपल सेक्रेटरी, मुंबई को नोटिस जारी किया है. शिवाजी पार्क में अभिजीत दिपके के नेतृत्व में विरोध प्रदर्शन आयोजित किया गया था.

CJP प्रदर्शन: दीपके सहित 500 लोगों पर FIR

■ **NBT रिपोर्ट, मुंबई:** शिवाजी पार्क पुलिस ने कॉकरोच जनता पार्टी (CJP) के 'जेल भरो' प्रदर्शन को लेकर FIR दर्ज की है। शुक्रवार को शिवाजी पार्क के गेट नंबर 6 के सामने कथित तौर पर CJP के 400 से 500 समर्थक जुटे थे। पुलिस के अनुसार, FIR में अजिंक्य शिंदे, प्रणय अहिरे, आशुतोष रांका, अभिजीत दीपके, सौरव दास सहित 10 नामजद और 400 से 500 अन्य अज्ञात लोगों का समावेश है। यह प्रदर्शन CEC ज्ञानेश कुमार के इस्तीफे की मांग को लेकर था। CJP संस्थापक दीपके ने कहा कि प्रदर्शन शांतिपूर्ण रहा। स्थानीय अधिवक्ता सिद्धि देओलेकर ने दीपके समेत अन्य के खिलाफ अवैध भीड़ जुटाने की शिकायत की थी।

विडियो देखें
इस बारकोड को
स्कैन करें और
इस खबर से जुड़ा
विडियो देखें



बच्चों के इस्तेमाल पर NHRC सख्त

■ **NBT रिपोर्ट, नई दिल्ली:** प्रदर्शन में नाबालिग बच्चों के कथित इस्तेमाल और उन्हें ढाल बनाए जाने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है और मामला दर्ज किया है। आयोग के सदस्य प्रियंक कानूनगो की बेंच ने मामले में मुंबई पुलिस आयुक्त, इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (MeitY) के सचिव, एक्स कॉर्प. के शिकायत अधिकारी और महाराष्ट्र के महिला और बाल विकास विभाग के प्रधान सचिव को नोटिस जारी किया है। शिकायत है कि प्रदर्शन के दौरान CJP से जुड़े लोगों ने एक बच्चे को राष्ट्रीय ध्वज और प्लेकार्ड के साथ भीड़ के ऊपर उठाया।

Source: <https://www.socialnews.xyz/2026/10/03/similar-to-practices-in-syria-nhrCs-priyank-kanoongo-over-use-of-minors-as-shields-in-mumbai-protest/>

'Similar to practices in Syria': NHRC's Priyank Kanoongo over use of minors as 'shields' in Mumbai protest

Posted By: Gopi October 3, 2026

New Delhi, Oct 3 (SocialNews.XYZ) Member of the National Human Rights Commission (NHRC) Priyank Kanoongo on Saturday criticised the alleged use of children as "shields" during the Cockroach Janata Party (CJP)-led protest in Mumbai on Friday, calling it similar to "practices in Syria" and other "terror-affected countries".

Earlier, the NHRC took cognisance of complaints alleging the use and mobilisation of minor children during the protest held in Mumbai on October 2 and their subsequent exposure through photographs and videos circulated on social media.

Speaking to IANS, Priyank Kanoongo said: "Satish Vaid, Head of Intervention at 'Seva Nyay Utthan Foundation', stated in his complaint that children were used as shields between the police and protesters during an illegal protest in Mumbai. This appears similar to practices in Syria and other terror-affected countries, where children are used as shields and pushed to the forefront of illegal activities by the real accused to protect themselves."

"The complainant has told us that all this had been planned through WhatsApp groups and after that when this protest was organised in Mumbai on October 2, (CJP leaders) Abhijeet Dipke, Saurav Das etc. have misused children. This is a violation of Section 83 (2) of the Juvenile Justice Act," he added.

Kanoongo said that NHRC has directed the Mumbai Police Commissioner to lodge an FIR under relevant sections of the Bharatiya Nyaya Sanhita, 2023 (BNS).

"We have also directed the Maharashtra Women and Child Development Department to identify and rescue all the children and provide them with the necessary protective environment through the Child Welfare Committee. The provisions of the Juvenile Justice Act must be fully followed throughout the process," he stated.

The NHRC member further said that necessary directions have also been given to the Ministry of Electronics and Information Technology (MeitY), which is responsible for social media regulations in India.

"Revealing the identity of the concerned children could also amount to a violation of the POCSO Act. We have also directed the police to take action against concerned officials under the POCSO Act, in case such activities continue on social media," he said.

Moreover, Priyank Kanoongo remarked: "Using children in violent acts is the modus operandi of anti-social elements."

"We have dealt with terrorists and Naxals; we will deal with these people too...India's legal system is mighty enough to do that," he asserted.

Source: <https://english.mathrubhumi.com/news/india/nhrc-probe-minors-cjp-mumbai-protest-shivaji-park-cw0glhax>

Children at the protest? NHRC seeks answers over CJP's Mumbai rally

Edited By: Warda Zain

Last Updated: 03 October 2026, 07:07 PM

The National Human Rights Commission has sought reports from Mumbai Police and other authorities over allegations that minors were mobilised during the Cockroach Janta Party's protest at Shivaji Park on October 2, directing officials to investigate the claims and protect the children's identities and welfare.

Mumbai: The National Human Rights Commission (NHRC) has taken cognisance of allegations concerning the presence and alleged mobilisation of minor children during the Cockroach Janta Party (CJP) protest at Mumbai's Shivaji Park on October 2. The Commission has sought Action Taken Reports from four authorities — the Mumbai Police Commissioner, the Ministry of Electronics and Information Technology (MeitY), X Corp's grievance officer and Maharashtra's Women and Child Development Department. The reports have been sought within one week. The complaint alleged that children were present at the demonstration and that their presence may have been intended to discourage police action against protesters. However, the NHRC notice records these as allegations requiring investigation and does not establish that organisers deliberately used children for that purpose.

What the NHRC has asked authorities to investigate

Mumbai Police has been asked to examine photographs, videos, social media posts and electronic communications connected with the protest. The investigation is also expected to examine the roles of organisers, coordinators, accompanying adults and the children's parents or guardians. The Commission has directed the police to consider whether provisions of the Juvenile Justice Act or other applicable laws are attracted. If the inquiry reveals a cognisable offence, police have been asked to take appropriate legal action. The NHRC has also directed authorities to preserve relevant digital evidence and establish how the children came to be present at the protest.

X and MeitY asked to preserve digital records

X Corp has been asked to preserve relevant records connected with posts and accounts containing photographs or videos of the children. The information sought includes account details, URLs, timestamps and other available electronic records. MeitY has been asked to examine whether the platform complied with applicable provisions of the Information Technology Act and the Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021.

The Maharashtra Women and Child Development Department has been asked to identify children involved in the matter and, where required, place them before the appropriate Child Welfare Committee. The NHRC has stressed that the identities, privacy and dignity of the children must be protected during the inquiry. It has also directed authorities to provide counselling, care, protection and rehabilitation wherever necessary.

What happened at the CJP protest

The CJP organised the October 2 demonstration at Shivaji Park as part of its campaign seeking the resignation of Chief Election Commissioner Gyanesh Kumar and opposing the Special Intensive Revision (SIR) of electoral rolls.

Mumbai Police had refused permission for the gathering, citing restrictions governing the use of Shivaji Park as well as concerns over traffic, noise and access to nearby hospitals. Despite the denial, thousands of people gathered at the venue. Naseeruddin Shah, Shabana Azmi, Vishal Bhardwaj and Vishal Dadlani were among the prominent figures reported to have attended the demonstration.

Mumbai Police subsequently registered an FIR against CJP supporters in connection with the gathering, citing allegations including unlawful assembly, traffic disruption and use of loudspeakers without permission. CJP founder Abhijeet Dipke has said the campaign could be taken to Delhi if its demand concerning Kumar is not met. The organisation has announced plans for a protest at Jantar Mantar on October 10.

The NHRC's latest intervention is separate from the FIR concerning the unauthorised Mumbai gathering. The allegations involving minors will now be examined by the authorities named in the Commission's notice.

Published: 03 Oct 2026, 07:07 pm IST

Source: <https://www.freepressjournal.in/mumbai/cjp-at-shivaji-park-nhrc-notices-police-meity-others-over-alleged-involvement-of-minors-in-protest>

CJP At Shivaji Park: NHRC Notices Police, MeitY, Others Over Alleged Involvement Of Minors In Protest

The NHRC has issued notices to Mumbai Police, MeitY and other authorities over allegations concerning the involvement of minors in the CJP protest at Shivaji Park on October 2. The commission has sought action-taken reports within one week and directed authorities to examine the circumstances and ensure the safety and protection of children involved.

Avadhut KharadeUpdated: Sunday, October 04, 2026, 12:17 AM IST

Mumbai, October 3, 2026: The NHRC has sent notices to the Mumbai Police chief, the Ministry of Electronics and Information Technology (MeitY), and other authorities in the wake of a complaint alleging mobilisation and involvement of minors in a public protest held in Maharashtra's capital on October 2, officials said on Saturday.

It has also sought action-taken reports from them within one week, they said.

NHRC Seeks Examination Of Roles

The role of persons having actual charge or control over the children, organisers, accompanying adults and any adult group alleged to have planned, prompted, facilitated or used children shall accordingly require examination, the proceedings add.

The CJP had organised the protest at Shivaji Park against the functioning of the Election Commission of India and demanded the resignation of Chief Election Commissioner Gyanesh Kumar. The Mumbai police had denied permission for the protest beforehand. Despite the denial, the demonstration was held under Dipke's leadership.

Police maintained a heavy security presence in and around Shivaji Park as thousands of CJP supporters gathered at the venue. After the protest concluded, an altercation broke out between some CJP supporters and a group opposing the demonstration. Police intervened and brought the situation under control.

Police File Complaint

The police have alleged that the organisers went ahead with the gathering despite the denial of permission and violated orders issued under the Maharashtra Police Act.

Police filed a complaint on behalf of the government.

Separately, advocate Siddhi Deolekar has filed a complaint against Dipke and his associates in connection with the protest.

(Inputs from PTI)

Source: <https://www.thehansindia.com/news/cities/new-delhi/nhrc-orders-probe-into-mobilisation-of-minors-at-mumbai-protest-1128420>

NHRC orders probe into mobilisation of minors at Mumbai protest

In Short

The National Human Rights Commission (NHRC) has taken cognisance of complaints alleging the use and mobilisation of minor children during the protest held in Mumbai on October 2 and their subsequent exposure through photographs and videos circulated on social media.

IANIS Created On: 3 Oct 2026 5:41 PM IST

New Delhi: The National Human Rights Commission (NHRC) has taken cognisance of complaints alleging the use and mobilisation of minor children during the protest held in Mumbai on October 2 and their subsequent exposure through photographs and videos circulated on social media.

A Bench presided over by Member Priyank Kanoongo has issued notices to the Mumbai Police Commissioner; Maharashtra's Department of Women and Child Development; social media platform X; and the Union Ministry of Electronics and Information Technology (MeitY), directing them to take immediate action and submit Action Taken Reports (ATRs) within one week.

The action has been initiated under Section 12 of the Protection of Human Rights Act, 1993, which empowers the NHRC to inquire into alleged violations of human rights.

The apex human rights body observed that the allegations prima facie raise serious concerns relating to the dignity, safety, privacy, protection and possible exploitation of children.

According to the complaints filed by Sewa Nyaya Utthan Foundation and another organisation, posts on X allegedly depicted a young child being held above a crowd carrying the National Flag and a placard, while slogans were being raised and several persons recorded the child on mobile phones.

The complaints alleged that children were involved by persons associated with the "Cockroach Janata Party" (CJP), and sought examination of the role of organisers, coordinators, accompanying adults and every person who allegedly brought, prompted, encouraged, facilitated or mobilised the participation of minors in the gathering.

The complaints also referred to purported group and chat discussions concerning the planning and coordination of the protest, where the participation of minors was allegedly discussed in advance. It was specifically alleged that discussions took place regarding the involvement of minors on the premise that police may not detain them, raising concerns over whether their status as children was consciously sought to be used to avoid, restrict or discourage lawful police action.

The material referred to Ajinkya Shinde, Abhijit Dipke, Saurav Das and other persons, whose respective roles, communications and coordination in relation to the alleged planning, mobilisation or facilitation of participation of minors have been directed to be independently verified on the basis of the complete digital trail and other

evidence.

The NHRC observed that the issue was not confined to the mere presence of children at a public gathering and said the allegations, if established, could indicate planned mobilisation or instrumental use of minors with knowledge of their age and vulnerability.

It further said the allegations raised concerns requiring immediate examination under the child-protection and criminal-law framework, including Sections 75 and 83(2) of the Juvenile Justice (Care and Protection of Children) Act, 2015.

The NHRC has directed the Mumbai Police Commissioner to examine the entire video, photographic, social-media and other digital material concerning the incident and register an FIR wherever commission of cognisable offences is disclosed, followed by investigation strictly in accordance with law.

The police have also been directed to ascertain how the child or children came to be involved in the gathering and identify the organisers, coordinators, accompanying adults, parents or guardians and every person who brought, prompted, encouraged, facilitated or otherwise caused their participation in the gathering, sloganeering or related activities.

The apex human rights body has further directed the police to obtain, preserve and forensically examine material relating to the alleged group and chat discussions, including identification of creators, administrators and relevant participants, besides preserving messages, timestamps and other electronic records.

The police have also been asked to specifically ascertain whether participation of minors was planned in advance and whether any discussion took place about their involvement on the premise that police may not detain them.

The roles and communications of Ajinkya Shinde, Abhijit Dipke, Saurav Das and others are also to be examined, with the NHRC directing that responsibility be determined strictly on the basis of evidence collected during investigation.

The police have been asked to examine the applicability of Sections 75 and 83(2) of the Juvenile Justice Act, including the role of persons having actual charge or control over the children and any adult or group found to have used children in circumstances attracting the provisions.

The NHRC also directed the police to examine the digital dimension of the incident and identify persons or accounts which posted, uploaded, coordinated, circulated, promoted or otherwise used photographs or videos of the children.

The authorities have been directed to secure and preserve the complete digital evidentiary trail, including original videos and photographs, group or chat communications, posts, reposts, URLs, post IDs, account particulars, timestamps and relevant metadata.

The NHRC directed that necessary preservation and disclosure requests be issued to social media platform X and other concerned intermediaries so that relevant evidence is not deleted, altered or rendered unavailable.

The identified children have been directed to be produced before the competent Child Welfare Committee (CWC), with the CWC and District Child Protection Unit (DCPU) asked to assess their circumstances and ensure necessary counselling, psychosocial support, care, protection and rehabilitation.

The NHRC has directed the Mumbai Police Commissioner to submit a comprehensive ATR within one week, detailing the status of the FIR and investigation, verification of alleged prior planning and group-chat discussions concerning minors, persons and organisers identified, the roles of the individuals named in the complaint, social-media accounts identified, action under the Juvenile Justice Act and other applicable laws, preservation of electronic evidence and child-protection measures undertaken.

Meanwhile, media platform X has been directed to preserve the complete digital evidentiary trail relating to the concerned content and accounts, including account particulars, URLs, post IDs, timestamps, registration and login details, IP information and relevant metadata.

It has also been asked to provide particulars of the concerned accounts and content, including whether the material has been removed, restricted or disabled and the date and basis of any such action.

The NHRC has further directed X to explain how the content involving children was permitted to be uploaded, hosted and disseminated and whether its child-safety, content-moderation and reporting mechanisms were applied at the relevant stage.

The platform has also been directed to disclose the moderation and enforcement action subsequently taken and furnish preserved records and requisite account or content information to the investigating agency upon lawful requisition.

The Secretary, MeitY, has been directed to examine X's compliance with the Information Technology Act, 2000 and applicable IT Rules, 2021, particularly obligations relating to due diligence, child safety, grievance redressal, preservation of information and assistance to law-enforcement agencies.

The MeitY has also been asked to examine whether applicable child-safety and content-moderation safeguards were duly applied and whether any failure of statutory due diligence is disclosed.

The NHRC directed MeitY to ensure preservation of the complete digital evidentiary trail and examine the concerned accounts and any coordinated or repeated dissemination or use of children through such content. It further directed that where any violation or failure of statutory due diligence is established, appropriate action be taken against the intermediary and/or concerned accounts strictly in accordance with law.

The Principal Secretary, Maharashtra Women and Child Development Department, has been directed to ensure rescue, care and protection of the children in accordance with the Juvenile Justice Act.

The NHRC has directed all concerned authorities to protect the identity, privacy, dignity and best interests of the children throughout the proceedings and ensure that no action pursuant to the notice results in further unnecessary exposure or dissemination of their identity.

Source: <https://www.tribuneindia.com/news/india/nhrc-orders-probe-into-use-of-minors-in-mumbai-protest-seeks-atrs-from-concerned-authorities/amp>

NHRC orders probe into use of minors in Mumbai protest, seeks ATRs from concerned authorities

NHRC said the allegations also refer to purported group and chat discussions in which the participation of minors was allegedly discussed in advance

Surya S Pillai

Tribune News Service

New Delhi, Updated At : 06:15 PM Oct 03, 2026 IST

The National Human Rights Commission (NHRC) has taken cognisance of allegations that minor children were mobilised and involved in a public gathering/protest in Mumbai on October 2 and that photographs and videos of the children were subsequently circulated on social media.

The commission, acting on complaints received from Sewa Nyaya Utthan Foundation and another organisation, has directed the Mumbai police to conduct an immediate examination and investigation into the allegations and submit an Action Taken Report (ATR) within one week.

According to the complaints cited by NHRC, posts on X allegedly showed a young child being held above a crowd while carrying the national flag and a placard, amid slogan-shouting and people recording the child on mobile phones.

The complaints allege that children were involved by persons described as associated with the "Cockroach Janata Party" (CJP). NHRC said the allegations also refer to purported group and chat discussions in which the participation of minors was allegedly discussed in advance.

One allegation that the commission has directed the police to specifically verify is whether children were involved on the premise that police may not detain them because of their age. "The matter was not limited to the mere presence of children at a public gathering. If established, the allegations could raise concerns over the planned mobilisation or instrumental use of minors, their possible exposure to risk, and the subsequent dissemination of their photographs and videos online," it said.

NHRC, presided over in the matter by its member Priyank Kanoongo, has issued notices to the Mumbai Police Commissioner, the Ministry of Electronics and Information Technology (MeitY), the X Corp grievance officer for India and Maharashtra Women and Child Development Department.

The Mumbai police has been asked to examine the entire video, photographic, social media and other digital material and register an FIR wherever cognisable offences are disclosed. It has also been directed to identify the organisers, accompanying adults, parents or guardians and others who may have brought, prompted, encouraged, facilitated or mobilised the participation of children.

The police have further been asked to preserve and forensically examine alleged group chats and other electronic communications concerning the planning of the protest, including messages, timestamps and related records. The roles of Ajinkya Shinde, Abhijit Dipke, Saurav Das and others named in the material are also to be independently verified on the basis of evidence collected during the investigation.

NHRC has directed the police to examine the applicability of Sections 75 and 83(2) of the Juvenile Justice (Care and Protection of Children) Act, 2015, besides other applicable laws.

The commission has also directed X Corp to preserve relevant digital evidence, including account details, URLs, post IDs, timestamps and metadata. The platform has been asked to provide details of the concerned content and accounts and explain the safeguards and moderation mechanisms applied to the material involving children. MeitY has been asked to examine X Corp's compliance with the Information Technology Act and applicable IT Rules, particularly provisions concerning due diligence, child safety, grievance redressal and preservation of information.

NHRC has directed that the identity, privacy, dignity and best interests of the children be protected throughout the proceedings. It has also asked Maharashtra Women and Child Development Department to ensure their rescue, care and protection wherever required under the Juvenile Justice Act.

The commission has sought ATRs from the concerned authorities within one week of receipt of the notices.

Source: <https://dailypioneer.com/news/slug-lite/nhrc-seeks-reports-over-alleged-use-of-minors-at-cjp-mumbai-protest?year=2026>

NHRC seeks reports over alleged use of minors at CJP's Mumbai protest
October 03, 2026 By Pioneer News Service

NEW DELHI: The National Human Rights Commission has sought reports from Mumbai Police and other authorities over allegations that minors were mobilised for a protest in Mumbai. The complaint concerns the Cockroach Janta Party's demonstration at Shivaji Park on October 2. The Commission's notice records allegations made in complaints and does not establish that the children were deliberately used by the organisers. It directed the authorities to investigate the claims, preserve digital evidence and protect the children's identities and welfare.

Notice to four authorities

The NHRC issued notices to the Mumbai Police Commissioner, MeitY, X Corp's grievance officer and Maharashtra's Women and Child Development Department. It sought action taken reports within one week. The matter was considered by a Bench headed by NHRC member Priyank Kanoongo under Section 12 of the Protection of Human Rights Act, 1993. The complaint was submitted by Satish Vaid, head of intervention at the Sewa Nyaya Utthan Foundation.

According to the notice, the complaint cited social media posts that allegedly showed a child being held above a crowd carrying the national flag. It also referred to images of children sitting on the road during the demonstration. The complaint alleged that the participation of minors had been discussed in group chats before the protest. It further claimed that their presence may have been intended to discourage police action against the gathering.

The Commission asked Mumbai Police to examine videos, photographs, social media posts and electronic communications linked to the protest. Police were told to register an FIR if the inquiry disclosed a cognisable offence. Investigators were also directed to examine the roles of organisers, coordinators, accompanying adults and the children's parents or guardians. The notice named Ajinkya Shinde, Abhijit Dipke and Saurav Das among those whose roles and communications should be examined.

The NHRC asked police to consider whether Sections 75 and 83(2) of the Juvenile Justice Act or other laws apply. It also directed them to determine whether the children were members of the groups where the protest was planned and who added them.

Digital evidence and child protection

X was asked to preserve account details, URLs, timestamps, registration and login data, and other records related to the disputed content. The platform was also directed to explain how content involving children was allowed to be uploaded and shared. MeitY was asked to examine X's compliance with the Information Technology Act and the 2021 IT Rules.

Maharashtra's Women and Child Development Department was told to identify the children and place them before a Child Welfare Committee where required. The NHRC said any child found to be involved should receive counselling, care, protection and rehabilitation. It also ordered authorities to safeguard the children's identities, privacy and dignity during the inquiry.

Protest over Election Commission

The October 2 demonstration was organised to demand the resignation of Chief Election Commissioner Gyanesh Kumar. The CJP has also sought an end to the Special Intensive Revision of electoral rolls and the restoration of names removed after the revision began.

Mumbai Police had denied permission for the Shivaji Park gathering, citing restrictions on use of the ground and concerns over traffic and access to nearby hospitals. The organisers proceeded with what they called a peaceful "Jail Bharo Andolan". Thousands attended the protest, according to reports from the venue. Actors Naseeruddin Shah and Shabana Azmi, filmmaker Vishal Bhardwaj and musician Vishal Dadlani were among those present. The gathering passed without reported violence, but Shivaji Park police later registered an FIR over the unauthorised assembly.

Source: <https://www.indiatoday.in/india/story/nhrc-mumbai-protest-minors-case-police-meity-x-preserve-evidence-3008751-2026-10-03>

Human rights panel probes minors' use as 'shield' during CJP protest in Mumbai

The NHRC has sought reports on the presence of children at a Mumbai protest and the spread of their images online. It has asked multiple authorities to preserve evidence, examine possible offences and protect the children's privacy.

By :Aishwarya Paliwal
Mumbai, Oct 3, 2026 16:03 IST

The National Human Rights Commission (NHRC) has taken cognisance of a complaint concerning the reported participation of minor children in a public protest organised by the Cockroach Janata Party (CJP) in Mumbai on October 2 and the subsequent circulation of their photographs and videos on social media.

The matter was considered by a Bench presided over by NHRC Member Priyank Kanoongo. The complaint was filed by Satish Vaid, Head of Intervention at the Sewa Nyaya Utthan Foundation.

NHRC ISSUES NOTICES TO AUTHORITIES

The complaint refers to social media material showing a child being held above a crowd while slogans were being raised during the protest. It also raises concerns that the participation of minors may have been discussed in advance in groups and chats and that their presence could have been used to avoid or limit police action.

The NHRC has issued notices to the Commissioner of Police, Mumbai; the Ministry of Electronics and Information Technology (MeitY); the Grievance Officer of X Corp. for India; and the Principal Secretary of Maharashtra's Women and Child Development Department.

The Commission has directed the Mumbai Police to examine photographs, videos, social media posts and other digital evidence connected to the matter. Police have been asked to register an FIR wherever the material discloses a cognisable offence.

POLICE ASKED TO EXAMINE ROLE OF ORGANISERS

The Mumbai Police have also been directed to determine the circumstances in which the children participated in the protest and examine the roles of organisers, coordinators, accompanying adults and others who may have facilitated their presence.

The Commission has further ordered the preservation and forensic examination of relevant group and chat communications. The exercise is intended to establish whether the participation of minors was planned in advance and whether their status as children was used to avoid, restrict or discourage lawful police action.

The NHRC has also directed authorities to examine whether Sections 75 and 83(2) of the Juvenile Justice (Care and

Protection of Children) Act, 2015, or other applicable legal provisions are attracted.

SOCIAL MEDIA PLATFORMS ASKED TO PRESERVE EVIDENCE

X Corp. and MeitY have been directed to preserve relevant digital evidence and examine compliance with applicable child-safety, content-moderation and statutory due-diligence requirements.

The Commission has also sought an examination of the circulation of photographs and videos involving the children, including the accounts responsible for disseminating the material.

CHILDREN'S PROTECTION AND PRIVACY

The Maharashtra Department of Women and Child Development has been directed to ensure the care and protection of the children in accordance with the Juvenile Justice Act. Where necessary, the children are to be produced before the competent Child Welfare Committee for counselling, psychosocial support, care, protection and rehabilitation.

The NHRC has emphasised that their identities, privacy and dignity must be protected throughout the proceedings. The Commission has sought Action Taken Reports from the concerned authorities within one week.

The allegations raised in the complaint will now be examined by the relevant authorities. Any responsibility arising from the matter will be determined on the basis of evidence collected during the investigation.

Source: <https://www.thehindu.com/news/national/nhrc-takes-cognisance-of-alleged-use-of-minors-at-cjps-mumbai-protest-seeks-probe/article71540585.ece/amp/>

NHRC seeks probe into alleged use of minors at CJP's Mumbai protest

Commission asks Mumbai police to examine roles of organisers and submit action taken report within week; directs X Corp. to preserve digital evidence

Updated - October 04, 2026 04:44 am IST - New Delhi
Ishita Mishra

The National Human Rights Commission (NHRC) on Saturday (October 3, 2026) took cognisance of allegations that minors were involved in a Cockroach Janta Party (CJP)-led protest in Mumbai on Friday (October 2, 2026) and that their images were circulated online.

Based on complaints from Sewa Nyaya Utthan Foundation and another organisation, the commission directed the Mumbai Police to investigate the matter and submit an Action Taken Report (ATR) within one week. The organisations cited posts on X allegedly showing a young child being held above a crowd carrying the National Flag and a placard, while slogans were raised and people recorded the child. The complaints alleged that persons associated with the Cockroach Janta Party had involved minors in the protest and called for the roles of the organisers, accompanying adults and others who facilitated their participation to be examined.

The complaints also cited purported group chats in which the participation of minors in the protest was allegedly planned, with some participants suggesting that their status as minors could prevent the police from detaining them. The commission said the material indicated that some persons described as minors were also part of these discussions and had allegedly agreed to participate.

Stating that the allegations raised concerns over the dignity, safety, privacy and possible exploitation of children, a Bench headed by NHRC member Priyank Kanoongo directed the Mumbai Police to examine how the children came to be involved in the October 2 gathering and investigate the roles of organisers, coordinators, accompanying adults and others who may have facilitated their participation. The police have also been asked to examine the other allegations made in the complaints.

The NHRC names Ajinkya Shinde, Abhijit Dipke and Saurav Das among those whose roles and communications are to be examined, while making clear that responsibility must be determined based on evidence.

The commission has also directed X Corp. to preserve the digital trail linked to the content, including account details, URLs, post IDs, timestamps and metadata, and provide information on any moderation or enforcement action taken. The Ministry of Electronics and Information Technology (MeitY) has been asked to examine X Corp.'s compliance with legal and regulatory obligations relating to child safety, preservation of information and assistance to law enforcement agencies.

The NHRC has also directed the Principal Secretary, Maharashtra Women and Child Development Department, to

ensure rescue, care and protection of children as per the Juvenile Justice (Care and Protection of Children) Act, 2015.

Mumbai Police registers FIR against protest organisers

Meanwhile, an FIR was registered at the Shivaji Park police station under provisions of the Bharatiya Nyaya Sanhita and the Maharashtra Police Act, based on a complaint, made by Shivaji Park resident Siddhi Deolekar, which named CJP founder Abhijeet Dipke among others.

According to the FIR, 400-500 protesters gathered near Gate No. 6 of the Shivaji Park grounds in Dadar West around 2 p.m. and remained there until 7 p.m. Police said the gathering took place on a road, disrupted traffic, and created a law-and-order situation. Loudspeakers were used without permission.

(With inputs from Chinmay Gaikwad)

Published - October 03, 2026 06:58 pm IST

Source: <https://www.thestatesman.com/india/nhrc-takes-cognizance-of-alleged-use-of-minor-children-as-a-shield-under-a-conspiracy-during-an-illegal-protest-1503646395.html>

NHRC takes cognizance of alleged use of minor children as a shield under a conspiracy during an illegal protest

The Commission has issued notices to Mumbai Police, MeitY, X Corp and Maharashtra authorities, seeking reports and protection of the children's rights.

Statesman News Service | Mumbai | October 3, 2026 4:05 pm

The National Human Rights Commission (NHRC) has taken cognizance under Section 12 of the Protection of Human Rights Act, 1993 of a complaint concerning the alleged involvement of minor children in a public protest held in Mumbai on October 2, 2026, and the subsequent circulation of their photographs and videos on social media.

The matter was considered by the Bench presided over by Hon'ble NHRC Member Shri Priyank Kanoongo. The complaint was submitted by Shri Satish Vaid, Head of Intervention, Sewa Nyaya Utthan Foundation.

The complaint refers to social-media material allegedly showing a child being held above a crowd while provocative slogans were being raised. It further alleges that the participation of minors had been discussed in advance in groups/chats and raises the concern that the minor status of children may have been deliberately used as a shield to avoid lawful police action.

The Commission has issued notices to the Commissioner of Police, Mumbai; Ministry of Electronics and Information Technology (MeitY); the Grievance Officer of X Corp. for India; and the Principal Secretary, Maharashtra Department of Women and Child Development.

The Mumbai Police has been directed to examine the photographs, videos, social-media material and other digital evidence and to register an FIR wherever a cognizable offence is disclosed. The police have also been directed to ascertain the circumstances in which the children participated and examine the roles of organisers, coordinators, accompanying adults and other persons who may have facilitated their participation.

The Commission has further directed preservation and forensic examination of the alleged group/chat communications to determine whether the participation of minors was planned in advance and whether their status as minors was sought to be used to avoid, restrict or discourage lawful police action.

The NHRC has directed examination of the applicability of Sections 75 and 83(2) of the Juvenile Justice (Care and Protection of Children) Act, 2015, along with other applicable laws, and investigation into the dissemination of photographs/videos involving children and the accounts responsible for such dissemination. X Corp. and MeitY have been directed to preserve the relevant digital evidence and examine compliance with applicable child-safety, content-moderation and statutory due-diligence requirements.

The NHRC has also directed the Maharashtra Department of Women and Child Development to ensure the rescue,

care and protection of the children in accordance with the Juvenile Justice Act. Where required, the children are to be produced before the competent Child Welfare Committee for counselling, psychosocial support, care, protection and rehabilitation, while safeguarding their identity, privacy and dignity.

The NHRC has directed that the identity, privacy, dignity and best interests of the children be protected throughout the proceedings. Action Taken Reports (ATRs) have been sought from the concerned authorities within one week. The allegations will be examined by the concerned authorities, and responsibility, if any, will be determined strictly on the basis of evidence collected during the investigation.

Source: <https://www.etvbharat.com/amp/en/bharat/nhrc-notice-to-mumbai-police-meity-and-others-over-involvement-of-minors-in-october-2-protest-enn26100306119>

NHRC Notices To Mumbai Police, MeitY, Others Over Involvement Of Minors In October 2 Protest

The complainant has also alleged subsequent publication and circulation of photographs and videos related to these minors, linked with the protest on social media platforms

By PTI

Published : October 3, 2026 at 7:44 PM IST

Representational Image (IANS)

New Delhi: The NHRC has sent notices to the Mumbai Police chief, the Ministry of Electronics and Information Technology, and other authorities in the wake of a complaint alleging mobilisation and involvement of minors in a public protest held in Maharashtra's capital on October 2, officials said on Saturday. It has also sought action-taken reports from them within one week, they said.

The complainant has also alleged subsequent publication and circulation of photographs and videos related to these minors linked with the protest on social media platforms, the rights panel says in its proceedings.

The complaints refer to posts published on a social media platform allegedly depicting a child being held above a crowd, carrying the national flag and a placard, while slogans were being raised, and several persons were recording it on mobile phones, the NHRC proceedings read.

It has been claimed that "children were involved" by persons described in the complaints as allegedly associated with the Cockroach Janata Party (CJP), "requiring examination of the role of the organisers or coordinators, accompanying adults and every person who brought, prompted, encouraged or facilitated the participation of children in the gathering," it said.

The complaints further refer to "purported group/chat discussions" said to relate to the planning and coordination of the protest, wherein the participation of minors was allegedly discussed in advance, read the proceedings of a bench of the National Human Rights Commission (NHRC).

It is specifically alleged that discussions took place regarding the involvement of minors "on the premise that the police may not detain them, thereby raising concern as to whether the status of children as minors was consciously sought to be used to avoid, restrict or discourage lawful police action," the body said.

There was no immediate reaction from the CJP.

The bench led by NHRC member Priyank Kanoongo has taken cognisance of the complaint. The Commission has

also received complaints from Sewa Nyaya Utthan Foundation and another organisation regarding the matter, it added.

Source: <https://timesofindia.indiatimes.com/india/minors-used-to-deter-police-action-at-cjps-mumbai-protest-nhrc-seeks-report/articleshow/134656531.cms>

Minors used to deter police action at CJP's Mumbai protest? NHRC seeks report
Karan Manral TIMESOFINDIA.COM | Oct 3, 2026, 03.43 PM IST

NEW DELHI: The National Human Rights Commission (NHRC) on Saturday issued a notice over the alleged involvement of minors in the Cockroach Janta Party (CJP)-led protest in Mumbai.

The NHRC sought an Action Taken Report on allegations that minors were placed "strategically" at the protest site to deter police from taking action against demonstrators.

On Friday, the 157th birth anniversary of Mahatma Gandhi, youth pressure group CJP held a protest at Mumbai's iconic Shivaji Park, demanding the removal of Chief Election Commissioner (CEC) Gyanesh Kumar over an alleged rift between him and the two Election Commissioners, Sukhbir Singh Sandhu and Vivek Joshi. The Indian Express reported on September 23 that Sandhu and Joshi had raised objections 14 times over the past 10 months to decisions they claimed were taken without their knowledge, including those concerning the Special Intensive Revision (SIR) of electoral rolls.

Thousands of people, including celebrities such as Naseeruddin Shah, Shabana Azmi, Vishal Bhardwaj and Vishal Dadlani, turned up at Shivaji Park demanding the removal of the CEC.

The protest was held despite the Mumbai Police denying permission. The CJP also announced that it would hold a protest at Delhi's Jantar Mantar from October 10 if Kumar does not resign or is not removed by then.

The CJP had also led youth protests at Jantar Mantar, Delhi's designated protest venue, in June and July, seeking the resignation or removal of then Union education minister Dharmendra Pradhan over the NEET paper leak issue. Pradhan resigned on July 25, bringing the agitation to an end.

Source: <https://admin.biusnews.com/publication-tracker>

Mumbai protest puts CJP in more trouble; NHRC orders FIR over children 'used as shields' claim

The complaint alleges that children were deliberately involved in the demonstration at Shivaji Park to be used as "shields" against potential police action

The Week News Desk Published: October 03, 2026 08:45 PM IST...

Highlights

The National Human Rights Commission (NHRC) has urged Mumbai police to register an FIR over allegations that children were involved in a recent protest organised by the CJP

A complaint alleged that a WhatsApp group discussed plans to bring children to the protest to act as a "shield" against potential police action

The NHRC cited law, including sections of the Juvenile Justice Act, which prohibits the use of children in illegal activities

The Cockroach Janta Party (CJP) is facing fresh trouble over the protest in Mumbai on Friday after the National Human Rights Commission (NHRC) urged the city police commissioner to register an FIR over allegations that children were involved in the demonstration. The CJP, led by Abhijeet Dipke, organised the protest at Shivaji Park in Mumbai seeking the resignation of Chief Election Commissioner Gyanesh Kumar over alleged irregularities in the Special Intensive Revision of electoral rolls.

NHRC member Priyank Kanoongo said the commission received a complaint alleging that plans were made on a WhatsApp group to bring children to the protest so they could be used as a "shield" in the event of police or administrative action. The complaint named CJP founder Dipke, Saurav Das and Ajinkya Shinde.

Kanoongo said the NHRC examined the complaint and found that the complainant had submitted sufficient evidence to show that such plans had allegedly been discussed earlier in WhatsApp groups.

"We received a complaint that in Mumbai, a conspiracy was organised on a WhatsApp group to invite children to participate in the illegal protest of an organisation called Cockroach Janata Party," Kanoongo said, according to news agency ANI. He said the allegation was that children would be brought forward if authorities acted against the protest.

The NHRC member further claimed that videos circulating from the protest showed children being used as shields. He said Indian law does not permit children to be used in illegal activities and cited Sections 83(II) and 75 of the Juvenile Justice Act. The commission has directed the Mumbai Police Commissioner to register an FIR under appropriate provisions and take action against those concerned, Kanoongo said.

The NHRC took cognizance under Section 12 of the Protection of Human Rights Act, 1993, following a complaint concerning the alleged involvement of minors in the protest and the circulation of their photographs and videos

on social media. The complaint was filed by Satish Vaid, Head of Intervention at Sewa Nyaya Utthan Foundation, and was considered by a bench presided over by Kanoongo.

According to the complaint, social media material allegedly showed a child being held above a crowd as provocative slogans were raised. It also alleged that the participation of minors had been discussed in advance through groups or chats and raised concerns that their status as children may have been deliberately used to prevent lawful police action.

The NHRC has also issued directions to the IT ministry and X. The Maharashtra Women and Child Development Department has been instructed to ensure the safety and protection of the children involved.

The NHRC intervention comes after Mumbai Police registered an FIR against the organisers and 400-500 unidentified people over the October 2 protest at Shivaji Park. The case was registered under provisions of the Bharatiya Nyaya Sanhita and Maharashtra Police Act for alleged unlawful assembly, wilful disobedience of a lawful order issued by a public servant and other offences. Police said no arrests had been made and further investigation was underway.

Source: <https://www.deccanchronicle.com/amp/nation/nhrc-seeks-reports-over-alleged-use-of-minors-in-mumbai-protest-1992867>

NHRC Seeks Reports Over Alleged Use of Minors in Mumbai Protest

The National Human Rights Commission has issued notices to the Mumbai Police Commissioner and other authorities over allegations concerning the involvement of minors in the October 2 protest.

By : DC Correspondent

Update: 2026-10-03 16:09 GMT

New Delhi: The National Human Rights Commission (NHRC) has issued notices to the Mumbai Police Commissioner, the Union electronics and information technology ministry and other authorities over a complaint alleging the mobilisation and involvement of minors in a public protest held in Mumbai on October 2. The commission has sought action-taken reports within a week.

According to the NHRC proceedings, the complainant also alleged that photographs and videos of minors linked to the protest were subsequently circulated on social media. The complaint referred to posts on a social media platform allegedly showing a child being held above a crowd while carrying the national flag and a placard, as slogans were raised and people recorded the scene on mobile phones.

The complainants alleged that children were involved by persons described as being associated with the Cockroach Janata Party (CJP), prompting the commission to seek an examination of the role of organisers, coordinators, accompanying adults and others who may have facilitated the participation of minors.

The complaints also referred to purported group and chat discussions said to relate to the planning and coordination of the protest, in which the participation of minors was allegedly discussed in advance. According to the NHRC, it was specifically alleged that the involvement of minors was discussed on the premise that police might not detain them, raising concerns over whether children were consciously used to discourage or restrict lawful police action. There was no immediate response from the CJP.

An NHRC bench headed by member Priyank Kanoongo took cognisance of the complaint. The commission said it had also received complaints from the Sewa Nyaya Utthan Foundation and another organisation on the issue. The NHRC observed that the matter went beyond the mere presence of children at a public gathering.

"The allegations, if established, raise a more serious concern regarding the planned mobilisation or instrumental use of minors with knowledge of their age and vulnerability, including their possible use as a shield against lawful police action, besides their exposure through photographs/videos subsequently disseminated on social media," the commission said.

It said the allegations raised serious concerns relating to the dignity, safety, privacy and protection of children and possible exploitation, warranting examination under the Juvenile Justice (Care and Protection of Children) Act, 2015. The commission said the role of persons having actual charge or control over the children, organisers, accompanying adults and others alleged to have planned or facilitated their participation would need to be

examined.

It held that the allegations disclosed a prima facie serious child rights and human rights concern requiring intervention under the Protection of Human Rights Act, 1993. Notices have been issued to the Mumbai Police Commissioner, the secretary of the Union electronics and information technology ministry, the grievance officer of X in India and the principal secretary of Maharashtra's women and child development department.

The commission directed the authorities to ensure that the identity, privacy, dignity and best interests of the children were protected during the proceedings and that their identities were not unnecessarily exposed further. The Maharashtra women and child development department was asked to ensure rescue, care and protection of the children under the Juvenile Justice Act. The Mumbai Police Commissioner was also directed to investigate the allegations and register FIRs wherever cognisable offences were disclosed. The NHRC further asked police to secure digital evidence and issue requests to X and other platforms concerned. X was directed to preserve the digital trail relating to the content and accounts involved, including post IDs, timestamps, registration and login details, IP information and relevant metadata.

Source: <https://dailypioneer.com/news/slug-lite/nhrc-notice-to-mumbai-police?year=2026>

NHRC notices to Mumbai Police

By Pioneer News Service
October 04, 2026

The NHRC has sent notices to the Mumbai Police chief, the Ministry of Electronics and Information Technology, and other authorities in the wake of a complaint alleging mobilisation and involvement of minors in a public protest held in Maharashtra's capital on October 2, officials said on Saturday. It has also sought action-taken reports from them within one week, they said.

The complainant has also alleged subsequent publication and circulation of photographs and videos related to these minors linked with the protest on social media platforms, the rights panel says in its proceedings. The complaints refer to posts published on a social media platform. It has been claimed that "children were involved" by persons described in the complaints as allegedly associated with the Cockroach Janata Party (CJP), "requiring examination of the role of the organisers or coordinators, accompanying adults and every person who brought, prompted, encouraged or facilitated the participation of children in the gathering," it said.

The complaints further refer to "purported group/chat discussions" said to relate to the planning and coordination of the protest, wherein the participation of minors was allegedly discussed in advance, read the proceedings of a bench of the National Human Rights Commission (NHRC).

Source: <https://www.thehindu.com/news/national/nhrc-takes-cognisance-of-alleged-use-of-minors-at-cjps-mumbai-protest-seeks-probe/article71540585.ece>

NHRC seeks probe into alleged use of minors at CJP's Mumbai protest

Commission asks Mumbai police to examine roles of organisers and submit action taken report within week; directs X Corp. to preserve digital evidence

Ishita Mishra

Updated - October 04, 2026 04:44 am IST - New Delhi

The National Human Rights Commission (NHRC) on Saturday (October 3, 2026) took cognisance of allegations that minors were involved in a Cockroach Janta Party (CJP)-led protest in Mumbai on Friday (October 2, 2026) and that their images were circulated online.

Based on complaints from Sewa Nyaya Utthan Foundation and another organisation, the commission directed the Mumbai Police to investigate the matter and submit an Action Taken Report (ATR) within one week.

The organisations cited posts on X allegedly showing a young child being held above a crowd carrying the National Flag and a placard, while slogans were raised and people recorded the child. The complaints alleged that persons associated with the Cockroach Janta Party had involved minors in the protest and called for the roles of the organisers, accompanying adults and others who facilitated their participation to be examined.

The complaints also cited purported group chats in which the participation of minors in the protest was allegedly planned, with some participants suggesting that their status as minors could prevent the police from detaining them. The commission said the material indicated that some persons described as minors were also part of these discussions and had allegedly agreed to participate.

Stating that the allegations raised concerns over the dignity, safety, privacy and possible exploitation of children, a Bench headed by NHRC member Priyank Kanoongo directed the Mumbai Police to examine how the children came to be involved in the October 2 gathering and investigate the roles of organisers, coordinators, accompanying adults and others who may have facilitated their participation. The police have also been asked to examine the other allegations made in the complaints.

The NHRC names Ajinkya Shinde, Abhijit Dipke and Saurav Das among those whose roles and communications are to be examined, while making clear that responsibility must be determined based on evidence.

The commission has also directed X Corp. to preserve the digital trail linked to the content, including account details, URLs, post IDs, timestamps and metadata, and provide information on any moderation or enforcement action taken. The Ministry of Electronics and Information Technology (MeitY) has been asked to examine X Corp.'s compliance with legal and regulatory obligations relating to child safety, preservation of information and assistance to law enforcement agencies.

The NHRC has also directed the Principal Secretary, Maharashtra Women and Child Development Department, to ensure rescue, care and protection of children as per the Juvenile Justice (Care and Protection of Children) Act, 2015.

Mumbai Police registers FIR against protest organisers

Meanwhile, an FIR was registered at the Shivaji Park police station under provisions of the Bharatiya Nyaya Sanhita and the Maharashtra Police Act, based on a complaint, made by Shivaji Park resident Siddhi Deolekar, which named CJP founder Abhijeet Dipke among others.

According to the FIR, 400-500 protesters gathered near Gate No. 6 of the Shivaji Park grounds in Dadar West around 2 p.m. and remained there until 7 p.m. Police said the gathering took place on a road, disrupted traffic, and created a law-and-order situation. Loudspeakers were used without permission.

(With inputs from Chinmay Gaikwad)

Published - October 03, 2026 06:58 pm IST

Source:

<https://www.newindianexpress.com/states/odisha/2026/Oct/04/nhrc-team-to-visit-kendrapara-on-october-5-over-dalit-sarpanch-assault>

NHRC team to visit Kendrapara on October 5 over Dalit sarpanch 'assault'

The NHRC took cognisance of the complaint and directed its registry to forward a copy to the district magistrate, and the superintendent of police seeking an inquiry and a report.

Ashis Senapati

Updated on: 04 Oct 2026, 8:59 am

KENDRAPARA: A team of the National Human Rights Commission (NHRC) will visit Kendrapara on October 5 to conduct an inquiry into the alleged assault and mistreatment of Tikhiri gram panchayat sarpanch Chameli Ojha (33), a Dalit woman, three months ago.

Ojha, the sarpanch of the panchayat under Mahakalapada block, was allegedly assaulted and manhandled by police and the block development officer (BDO) of Mahakalapada on June 11 after she raised allegations of corruption against officials, according to the complaint.

The NHRC team will conduct a spot inquiry and examine officials, eyewitnesses, police personnel and other persons connected with the case. The commission has informed the Kendrapara collector and superintendent of police about the visit, Collector Raghuram R Iyer said on Friday.

Earlier, Human Rights Front (HRF) India chairperson, Manoj Jena filed a petition before the NHRC on July 14, alleging that Ojha had been falsely implicated in a case registered on the complaint of the Mahakalapada BDO under charges including attempt to murder, causing hurt and obstruction of a public servant.

The NHRC took cognisance of the complaint and directed its registry to forward a copy to the district magistrate, and the superintendent of police seeking an inquiry and a report. The SP submitted a report to the commission on June 27, stating that three FIRs had been registered in the matter and that they were cross-cases.

Ojha had earlier written to Chief Minister Mohan Charan Majhi alleging that officials were hindering development works in her gram panchayat by withholding payments to persons who had executed tasks. In her letter, she alleged that she had gone to the BDO's office on June 11 to request clearance of pending bills, but the BDO and others abused her. She further alleged that the police assaulted and misbehaved with her inside a vehicle while taking her to the police station.

Source: <https://vocaltv.in/national/nhrc-fir-directives-mumbai-php/cid19333093.htm>

मुंबई में सीजेपी के प्रदर्शन में बच्चों के कथित इस्तेमाल का आरोप, एनएचआरसी ने पुलिस को एफआईआर दर्ज करने के लिए निर्देश

By VocalTV Desk Oct 3, 2026, 20:29 IST

नई दिल्ली, 03 अक्टूबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मुंबई में दो अक्टूबर को शिवाजी पार्क में 'कॉकरोच जनता पार्टी' (सीजेपी) के विरोध प्रदर्शन के दौरान नाबालिग बच्चों के कथित इस्तेमाल पर सख्त संज्ञान लिया है। आयोग ने इस मामले में महाराष्ट्र सरकार और अन्य संबंधित विभागों को नोटिस जारी कर एक सप्ताह के भीतर एक्शन टेकन रिपोर्ट मांगी है।

शनिवार को राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो ने हिन्दुस्थान समाचार को बताया कि आयोग को मुंबई में एक कथित अवैध प्रदर्शन के दौरान बच्चों को आगे कर पुलिस या प्रशासनिक कार्रवाई से बचने की साजिश से जुड़ी शिकायत मिली है। कानूनगो के अनुसार, शिकायत में अभिजीत दिपके, सौरव दास और अजिंक्य शिंदे के खिलाफ आरोप लगाए गए हैं। उन्होंने बताया कि आयोग ने शिकायत की जांच के बाद कहा कि शिकायतकर्ता की ओर से वॉट्स एप ग्रुप में कथित साजिश से जुड़े पर्याप्त साक्ष्य प्रस्तुत किए गए हैं।

आयोग के सदस्य ने कहा कि बच्चों को किसी भी अवैध गतिविधि में इस्तेमाल करना कानून के तहत गंभीर मामला है। उन्होंने किशोर न्याय अधिनियम की संबंधित धाराओं का हवाला देते हुए मुंबई पुलिस आयुक्त को उचित धाराओं में मामला दर्ज कर कार्रवाई करने के निर्देश दिए हैं। इसके अलावा, आयोग ने आईटी मंत्रालय, सोशल मीडिया प्लेटफॉर्म 'एक्स' और महाराष्ट्र के महिला एवं बाल विकास विभाग को बच्चों की सुरक्षा और संरक्षण सुनिश्चित करने के निर्देश दिए हैं।

हिन्दुस्थान समाचार / विजयालक्ष्मी

Source: <https://www.amarujala.com/india-news/cjp-protest-children-used-as-shields-to-evade-police-whom-did-nhrc-send-notice-to-report-also-sought-2026-10-03>

सीजेपी प्रदर्शन: 'पुलिस से बचने के लिए बच्चों को बनाया गया ढाल'; एनएचआरसी ने किसे भेजा नोटिस? रिपोर्ट भी तलब
पीटीआई, नई दिल्ली Published by: प्रशांत तिवारी Updated Sat, 03 Oct 2026 09:52 PM IST

सार

2 अक्टूबर के मुंबई प्रदर्शन में नाबालिगों को कथित तौर पर शामिल करने, उन्हें पुलिस कार्रवाई से बचाव के लिए इस्तेमाल करने और उनकी तस्वीरें-वीडियो सोशल मीडिया पर प्रसारित किए जाने की शिकायतों पर एनएचआरसी ने संज्ञान लिया है। आयोग ने मुंबई पुलिस, एमईआईटीवाई, एक्स और महाराष्ट्र के महिला एवं बाल विकास विभाग को नोटिस देकर एक सप्ताह में कार्रवाई रिपोर्ट मांगी है।

मुंबई में 2 अक्टूबर को हुए एक सार्वजनिक प्रदर्शन में नाबालिग बच्चों को कथित तौर पर शामिल किए जाने और बाद में उनकी तस्वीरें व वीडियो सोशल मीडिया पर प्रसारित किए जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने मुंबई पुलिस आयुक्त, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय (एमईआईटीवाई), महाराष्ट्र सरकार के महिला एवं बाल विकास विभाग और एक्स (पहले ट्विटर) के भारत के शिकायत अधिकारी को नोटिस जारी किया है। अधिकारियों से मामले में की गई कार्रवाई की रिपोर्ट एक सप्ताह के भीतर मांगी गई है।

बच्चे को भीड़ से ऊपर उठाने वाली तस्वीर का जिक्र

एनएचआरसी के मुताबिक, शिकायत में आरोप लगाया गया है कि प्रदर्शन में नाबालिगों को जुटाया और शामिल किया गया। शिकायत में यह भी कहा गया है कि प्रदर्शन से जुड़ी तस्वीरें और वीडियो बाद में सोशल मीडिया मंचों पर प्रकाशित और प्रसारित किए गए। आयोग की कार्यवाही में सोशल मीडिया पर डाली गई कुछ पोस्ट का भी जिक्र है। इनमें कथित तौर पर एक बच्चे को भीड़ के ऊपर उठाए हुए दिखाया गया है। बच्चे के हाथ में राष्ट्रीय ध्वज और एक तख्ती होने की बात कही गई है। इस दौरान नारे लगाए जा रहे थे और कई लोग अपने मोबाइल फोन से इसका वीडियो बना रहे थे।

बच्चों को प्रदर्शन में लाने वालों की भूमिका की होगी जांच

शिकायतों में दावा किया गया है कि 'कॉकरोच जनता पार्टी' यानी सीजेपी से कथित तौर पर जुड़े कुछ लोगों ने बच्चों को प्रदर्शन में शामिल किया। एनएचआरसी ने कहा कि ऐसे आरोपों की स्थिति में आयोजकों या समन्वयकों, बच्चों के साथ मौजूद वयस्कों और उन सभी लोगों की भूमिका की जांच जरूरी है, जिन्होंने बच्चों को सभा में लाया, उन्हें ऐसा करने के लिए प्रेरित किया, प्रोत्साहित किया या उनकी भागीदारी में किसी तरह मदद की। आयोग ने साफ किया कि मामला सिर्फ इतना नहीं है कि किसी सार्वजनिक कार्यक्रम में बच्चे मौजूद थे। अगर आरोप सही पाए जाते हैं, तो यह सवाल भी उठता है कि क्या बच्चों की कम उम्र और उनकी संवेदनशील स्थिति को जानते हुए उन्हें प्रदर्शन में योजनाबद्ध तरीके से शामिल किया गया।

चैट और समूह में पहले से चर्चा का भी आरोप

शिकायतों में कथित समूह और चैट चर्चाओं का भी हवाला दिया गया है। दावा है कि इन बातचीत में प्रदर्शन की योजना और उसे लेकर समन्वय पर चर्चा हुई थी और नाबालिगों की भागीदारी का मुद्दा पहले से उठाया गया था। इन शिकायतों में खास तौर पर आरोप लगाया गया है कि बच्चों को इस सोच के साथ शामिल करने की चर्चा हुई कि पुलिस शायद नाबालिगों को हिरासत में नहीं लेगी। एनएचआरसी ने कहा कि अगर ऐसा हुआ है, तो यह गंभीर सवाल खड़ा करता है कि क्या बच्चों की नाबालिग स्थिति का जानबूझकर इस तरह इस्तेमाल करने की कोशिश की गई, जिससे पुलिस की कानूनी कार्रवाई से बचा जा सके या उसे सीमित किया जा सके।

एनएचआरसी ने माना, मामला सिर्फ प्रदर्शन तक सीमित नहीं

एनएचआरसी के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने शिकायत का संज्ञान लिया है। आयोग को इस मामले में सेवा न्याय उत्थान फाउंडेशन और एक अन्य संगठन की ओर से भी शिकायतें मिली हैं। आयोग ने कहा कि मामला केवल किसी सार्वजनिक सभा में बच्चों की मौजूदगी तक सीमित नहीं है। अगर आरोप साबित होते हैं, तो यह बच्चों को उनकी उम्र और संवेदनशीलता की जानकारी होने के बावजूद योजनाबद्ध तरीके से जुटाने या उनका इस्तेमाल करने से जुड़ी गंभीर चिंता पैदा करता है। एनएचआरसी ने यह भी कहा कि बच्चों का इस्तेमाल कथित तौर पर पुलिस की वैध कार्रवाई से बचाव के लिए ढाल के तौर पर किया गया हो सकता है। इसके अलावा, प्रदर्शन के बाद उनकी तस्वीरों और वीडियो को सोशल मीडिया पर फैलाए जाने से उनकी निजता और गरिमा पर भी सवाल उठता है।

बच्चों की सुरक्षा और निजता को लेकर चिंता

आयोग के मुताबिक, इन आरोपों में बच्चों की गरिमा, सुरक्षा, निजता, संरक्षण और संभावित शोषण को लेकर गंभीर चिंताएं सामने आती हैं। इसलिए मामले की तत्काल जांच जरूरी है। एनएचआरसी ने कहा कि पूरे मामले को बाल संरक्षण से जुड़े कानूनी प्रावधानों के तहत देखा जाना चाहिए। इसमें किशोर न्याय (बच्चों की देखभाल और संरक्षण) अधिनियम, 2015 के प्रावधान भी शामिल हैं। आयोग ने विशेष रूप से इस कानून की धारा 75 और 83(2) का उल्लेख किया है।

आयोजकों और साथ मौजूद वयस्कों की भूमिका पर भी नजर

एनएचआरसी ने कहा कि उन लोगों की भूमिका की भी जांच की जानी चाहिए जिनके पास बच्चों की वास्तविक देखरेख या नियंत्रण था। इसके अलावा आयोजकों, बच्चों के साथ मौजूद वयस्कों और ऐसे किसी भी वयस्क समूह की भूमिका भी जांच के दायरे में होनी चाहिए, जिस पर बच्चों को प्रदर्शन में लाने, प्रेरित करने, मदद करने या उनका इस्तेमाल करने की योजना बनाने का आरोप है। आयोग ने कहा कि उसके सामने रखे गए आरोप पहली नजर में गंभीर बाल अधिकार और मानवाधिकार चिंता को दर्शाते हैं। इसी आधार पर उसने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत तत्काल हस्तक्षेप जरूरी माना है।

मुंबई पुलिस, एमईआईटीवाई और एक्स को नोटिस

इसके बाद एनएचआरसी की रजिस्ट्री को मुंबई के पुलिस आयुक्त, एमईआईटीवाई के सचिव, भारत के लिए एक्स कॉर्प के शिकायत अधिकारी और महाराष्ट्र सरकार के महिला एवं बाल विकास विभाग के प्रधान सचिव को नोटिस जारी करने का निर्देश दिया गया। सभी संबंधित अधिकारियों से नोटिस मिलने की तारीख से एक सप्ताह के भीतर कार्रवाई की रिपोर्ट और उससे जुड़े दस्तावेज आयोग के सामने पेश करने को कहा गया है।

बच्चे की पहचान सामने न आए, इसका रखना होगा ध्यान

एनएचआरसी ने मुंबई पुलिस आयुक्त, एमईआईटीवाई सचिव और एक्स कॉर्प को निर्देश दिया है कि पूरी कार्रवाई के दौरान बच्चे या बच्चों की पहचान, निजता, गरिमा और उनके सर्वोत्तम हितों की रक्षा की जाए। आयोग ने यह भी कहा है कि नोटिस के बाद होने वाली किसी भी कार्रवाई के कारण बच्चों की पहचान अनावश्यक रूप से दोबारा सामने नहीं आनी चाहिए और उनकी तस्वीरों या अन्य पहचान संबंधी सामग्री का और प्रसार नहीं होना चाहिए।

महाराष्ट्र सरकार को बच्चों की देखभाल सुनिश्चित करने का निर्देश

महाराष्ट्र सरकार के महिला एवं बाल विकास विभाग के प्रधान सचिव को निर्देश दिया गया है कि किशोर न्याय अधिनियम के तहत बच्चों के बचाव, देखभाल और संरक्षण की व्यवस्था सुनिश्चित की जाए। यानी अगर मामले की जांच में किसी बच्चे को संरक्षण या सहायता की जरूरत सामने आती है, तो उसके लिए कानून के मुताबिक जरूरी कदम उठाने होंगे।

संज्ञेय अपराध मिला तो तुरंत एफआईआर

मुंबई पुलिस आयुक्त को मामले की जांच सुनिश्चित करने के निर्देश भी दिए गए हैं। एनएचआरसी ने कहा है कि अगर जांच के दौरान किसी संज्ञेय अपराध के किए जाने की जानकारी सामने आती है, तो जहां जरूरी हो वहां तत्काल एफआईआर दर्ज की जाए। पुलिस को कथित समूह या चैट में हुई बातचीत और प्रदर्शन की योजना व समन्वय से संबंधित सभी सामग्री को हासिल करने, सुरक्षित रखने और फॉरेंसिक जांच कराने के लिए भी कहा गया है।

डिजिटल सबूत तुरंत सुरक्षित करने का निर्देश

एनएचआरसी ने मुंबई पुलिस को मामले से जुड़े डिजिटल सबूत तत्काल सुरक्षित करने के निर्देश दिए हैं। इसके लिए एक्स और दूसरे संबंधित सोशल मीडिया मंचों से भी जरूरी जानकारी मांगी जाएगी। आयोग ने कहा है कि डिजिटल सामग्री को सुरक्षित रखना जरूरी है, ताकि बाद में यह पता लगाया जा सके कि कथित पोस्ट किस खाते से किए गए, कब किए गए और उनसे संबंधित अन्य तकनीकी जानकारी क्या है।

एक्स से खाते और तकनीकी जानकारी सुरक्षित रखने को कहा

एक्स को कथित आपत्तिजनक सामग्री और उससे जुड़े खातों का पूरा डिजिटल साक्ष्य सुरक्षित रखने का निर्देश दिया गया है। इसमें खाते से जुड़ी जानकारी, पोस्ट के यूआरएल और पोस्ट आईडी, समय की जानकारी, पंजीकरण और लॉग-इन से जुड़ी आईपी जानकारी तथा अन्य प्रासंगिक मेटाडेटा शामिल हैं। एनएचआरसी ने कहा है कि इस डिजिटल साक्ष्य को तुरंत संरक्षित किया जाए, ताकि जांच के दौरान संबंधित सामग्री और उसके स्रोत की पड़ताल की जा सके। इस मामले पर सीजेपी की ओर से तत्काल कोई प्रतिक्रिया सामने नहीं आई है।

Source: <https://www.bhaskarhindi.com/other/yah-shikayat-seva-nyay-utthan-foundation-ke-head-of-intervention-satish-vaid-ne-dakhil-ki-thi-1370608>

मुंबई में प्रदर्शन के दौरान नाबालिग बच्चों के इस्तेमाल के आरोप पर एनएचआरसी ने लिया संज्ञान
3 Oct 2026 4:07 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 2 अक्टूबर को मुंबई में हुए एक कथित अवैध प्रदर्शन में नाबालिग बच्चों की कथित भागीदारी और बाद में उनकी तस्वीरें व वीडियो सोशल मीडिया पर प्रसारित किए जाने के मामले में संज्ञान लिया है। आयोग ने यह संज्ञान मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत लिया है। मामले की सुनवाई एनएचआरसी सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने की।

नई दिल्ली, 3 अक्टूबर (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 2 अक्टूबर को मुंबई में हुए एक कथित अवैध प्रदर्शन में नाबालिग बच्चों की कथित भागीदारी और बाद में उनकी तस्वीरें व वीडियो सोशल मीडिया पर प्रसारित किए जाने के मामले में संज्ञान लिया है। आयोग ने यह संज्ञान मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत लिया है। मामले की सुनवाई एनएचआरसी सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने की। शिकायत में सोशल मीडिया पर सामने आई कथित तस्वीरों और वीडियो का हवाला दिया गया है, जिनमें एक बच्चे को भीड़ के ऊपर उठाकर रखा गया दिखने और कथित तौर पर आपत्तिजनक नारे लगाए जाने का उल्लेख है। शिकायत में यह भी आरोप लगाया गया है कि नाबालिगों की भागीदारी को लेकर पहले से ही कुछ ग्रुप और चैट में चर्चा की गई थी। इसमें आशंका जताई गई है कि बच्चों की नाबालिग स्थिति का इस्तेमाल पुलिस की कानूनी कार्रवाई से बचने के लिए ढाल के तौर पर किया गया हो सकता है। एनएचआरसी ने मुंबई के पुलिस आयुक्त, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय, भारत में एक्स कॉर्प के ग्रीवांस ऑफिसर और महाराष्ट्र के महिला एवं बाल विकास विभाग के प्रधान सचिव को नोटिस जारी किया है। आयोग ने मुंबई पुलिस को तस्वीरों, वीडियो, सोशल मीडिया सामग्री और अन्य डिजिटल साक्ष्यों की जांच करने तथा किसी संज्ञेय अपराध का खुलासा होने पर एफआईआर दर्ज करने का निर्देश दिया है। पुलिस को यह भी पता लगाने को कहा गया है कि बच्चे किन परिस्थितियों में प्रदर्शन में शामिल हुए और आयोजकों, समन्वयकों, साथ आए वयस्कों तथा उनकी भागीदारी में मदद करने वाले अन्य लोगों की क्या भूमिका थी। एनएचआरसी ने कथित ग्रुप और चैट से जुड़े डिजिटल संचार को सुरक्षित रखने और उसकी फोरेंसिक जांच कराने का भी निर्देश दिया है। इसका उद्देश्य यह पता लगाना है कि क्या नाबालिगों की भागीदारी की पहले से योजना बनाई गई थी और क्या उनकी नाबालिग स्थिति का इस्तेमाल पुलिस की कानूनी कार्रवाई से बचने, उसे सीमित करने या हतोत्साहित करने के लिए किया गया। आयोग ने किशोर न्याय (बालकों की देखरेख और संरक्षण) अधिनियम, 2015 की धारा 75 और 83(2) सहित अन्य लागू कानूनों के तहत प्रावधानों की संभावित लागूता की भी जांच करने को कहा है। साथ ही, बच्चों से संबंधित तस्वीरों और वीडियो के प्रसार तथा इन्हें प्रसारित करने वाले सोशल मीडिया अकाउंट की भी जांच के निर्देश दिए गए हैं। एक्स कॉर्प और इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय को संबंधित डिजिटल साक्ष्यों को सुरक्षित रखने तथा बच्चों की सुरक्षा, कंटेंट मॉडरेशन और लागू वैधानिक दायित्वों के अनुपालन की जांच करने को कहा गया है। एनएचआरसी ने महाराष्ट्र के महिला एवं बाल विकास विभाग को किशोर न्याय अधिनियम के तहत बच्चों के बचाव, देखभाल और संरक्षण सुनिश्चित करने का निर्देश दिया है। जरूरत पड़ने पर बच्चों को सक्षम बाल कल्याण समिति के समक्ष पेश कर काउंसलिंग, मनोसामाजिक सहायता, देखभाल, संरक्षण और पुनर्वास उपलब्ध कराने को कहा गया है। आयोग ने पूरी प्रक्रिया के दौरान बच्चों की पहचान, निजता, गरिमा और सर्वोत्तम हितों की सुरक्षा सुनिश्चित करने का निर्देश दिया है। संबंधित अधिकारियों से एक सप्ताह के भीतर कार्रवाई रिपोर्ट (एटीआर) भी मांगी गई है। एनएचआरसी ने स्पष्ट किया है कि लगाए गए आरोपों की जांच संबंधित अधिकारी करेंगे और किसी भी व्यक्ति की जिम्मेदारी का निर्धारण जांच के दौरान जुटाए गए साक्ष्यों के आधार पर ही किया जाएगा।

अस्वीकरण: यह न्यूज़ ऑटो फ़ीड्स द्वारा स्वतः प्रकाशित हुई खबर है। इस न्यूज़ में BhaskarHindi.com टीम के द्वारा किसी भी तरह का कोई बदलाव या परिवर्तन (एडिटिंग) नहीं किया गया है। इस न्यूज़ की एवं न्यूज़ में उपयोग में ली गई सामग्रियों की सम्पूर्ण जवाबदारी केवल और केवल न्यूज़ एजेंसी की है एवं इस न्यूज़ में दी गई जानकारी का उपयोग करने से पहले संबंधित क्षेत्र के विशेषज्ञों (वकील / इंजीनियर / ज्योतिष / वास्तुशास्त्री / डॉक्टर / न्यूज़ एजेंसी / अन्य विषय एक्सपर्ट) की सलाह जरूर लें। अतः संबंधित खबर एवं उपयोग में लिए गए टेक्स्ट मैटर, फोटो, वीडियो एवं ऑडियो को लेकर BhaskarHindi.com न्यूज़ पोर्टल की कोई भी जिम्मेदारी नहीं है।

Source: <https://www.newstak.in/news/story/nhrc-notice-mumbai-police-cjp-protest-minors-used-fir-ordered-3289538-2026-10-03>

CJP प्रदर्शन में बच्चों को बनाया गया 'ढाल'? नाबालिगों के इस्तेमाल पर NHRC सख्त, मुंबई पुलिस और X को नोटिस

न्यूज तक डेस्क

03 Oct 2026 (अपडेटेड: Oct 3 2026 6:21 PM)

Mumbai CJP Protest: मुंबई में सीजेपी के विरोध प्रदर्शन के दौरान नाबालिग बच्चों को आगे करने और उनके वीडियो सोशल मीडिया पर वायरल होने के मामले में राष्ट्रीय मानवाधिकार आयोग ने बेहद सख्त रुख अपनाया है. आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने मानवाधिकार संरक्षण कानून के तहत संज्ञान लेते हुए मुंबई पुलिस कमिश्नर, MeitY, सोशल मीडिया प्लेटफॉर्म 'एक्स' और महाराष्ट्र बाल विकास विभाग को कड़ा नोटिस थमाया है.

Mumbai CJP Protest: मुंबई में 2 अक्टूबर को हुए एक सार्वजनिक प्रदर्शन में नाबालिग बच्चों की कथित भागीदारी और उनके फोटो-वीडियो सोशल मीडिया पर प्रसारित किए जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है. आयोग ने यह संज्ञान मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत लिया है. मामले की सुनवाई NHRC सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने की. कॉकरोच जनता पार्टी (कॉजपा) की तरफ से मतदाता सूची के विशेष गहन पुनरीक्षण (एसआईआर) में कथित अनियमितताओं को लेकर मुख्य निर्वाचन आयुक्त (सीईसी) ज्ञानेश कुमार को पद से हटाने की मांग को लेकर मुंबई के शिवाजी पार्क में 2 अक्टूबर को प्रदर्शन का आयोजन किया गया था. शिकायत सेवा न्याय उत्थान फाउंडेशन के हेड ऑफ इंटरवेंशन सतीश वैद ने दाखिल की थी. शिकायत में सोशल मीडिया पर सामने आए कथित फोटो और वीडियो का हवाला दिया गया है, जिनमें एक बच्चे को भीड़ के ऊपर उठाए हुए दिखाया गया है और कथित तौर पर आपत्तिजनक या भड़काऊ नारे लगाए जा रहे हैं. शिकायत में यह भी आरोप लगाया गया है कि नाबालिगों की प्रदर्शन में भागीदारी को लेकर पहले से ग्रुप और चैट में चर्चा की गई थी. इसमें आशंका जताई गई है कि बच्चों की नाबालिग स्थिति का इस्तेमाल पुलिस की वैधानिक कार्रवाई से बचने के लिए ढाल के तौर पर किया गया हो सकता है.

मुंबई पुलिस को जांच के निर्देश

NHRC ने मुंबई पुलिस कमिश्नर, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय (MeitY), भारत में X Corp. के ग्रीवांस ऑफिसर और महाराष्ट्र के महिला एवं बाल विकास विभाग के प्रधान सचिव को नोटिस जारी किया है. मुंबई पुलिस को निर्देश दिया गया है कि वह फोटो, वीडियो, सोशल मीडिया सामग्री और अन्य डिजिटल साक्ष्यों की जांच करे. अगर किसी संज्ञेय अपराध का खुलासा होता है तो FIR दर्ज करने को कहा गया है. पुलिस को यह भी पता लगाने के निर्देश दिए गए हैं कि बच्चे किन परिस्थितियों में प्रदर्शन में शामिल हुए और आयोजकों, समन्वयकों, साथ मौजूद वयस्कों या बच्चों की भागीदारी में मदद करने वाले अन्य लोगों की क्या भूमिका थी.

चैट और डिजिटल सबूत सुरक्षित रखने के निर्देश

आयोग ने कथित ग्रुप और चैट कम्युनिकेशन को सुरक्षित रखने और उसकी फॉरेंसिक जांच कराने को कहा है. इसका उद्देश्य यह पता लगाना है कि क्या नाबालिगों की भागीदारी पहले से सुनियोजित थी और क्या उनकी नाबालिग स्थिति का इस्तेमाल पुलिस की कानूनी कार्रवाई को रोकने या हतोत्साहित करने के लिए किया गया. NHRC ने जुवेनाइल जस्टिस एक्ट, 2015 की धारा 75 और 83(2) समेत अन्य लागू कानूनों की प्रासंगिकता की भी जांच करने के निर्देश दिए हैं.

बच्चों की तस्वीरें-वीडियो प्रसारित करने की भी जांच

आयोग ने बच्चों से संबंधित फोटो और वीडियो के प्रसार तथा इन्हें प्रसारित करने वाले सोशल मीडिया अकाउंट्स की भी जांच के निर्देश दिए हैं. X Corp. और MeitY को संबंधित डिजिटल साक्ष्य सुरक्षित रखने और बाल सुरक्षा, कंटेंट मॉडरेशन तथा लागू कानूनी प्रावधानों के तहत जरूरी कार्रवाई और अनुपालन की जांच करने को कहा गया है.

बच्चों की पहचान और निजता सुरक्षित रखने के निर्देश

महाराष्ट्र के महिला एवं बाल विकास विभाग को बच्चों के बचाव, देखभाल और संरक्षण की व्यवस्था सुनिश्चित करने का निर्देश दिया गया है. जरूरत पड़ने पर बच्चों को सक्षम बाल कल्याण समिति (CWC) के सामने पेश करने को कहा गया है, ताकि उन्हें काउंसलिंग, मनोसामाजिक सहायता, देखभाल, संरक्षण और पुनर्वास उपलब्ध कराया जा सके. NHRC ने पूरी कार्रवाई के दौरान बच्चों की पहचान, निजता, गरिमा और सर्वोत्तम हित सुरक्षित रखने के निर्देश दिए हैं.

आयोग ने संबंधित अधिकारियों से एक सप्ताह के भीतर एक्शन टेकन रिपोर्ट (ATR) भी मांगी है. मामले में लगाए गए आरोपों की जांच संबंधित एजेंसियां करेंगी और किसी की जिम्मेदारी है या नहीं, इसका निर्धारण जांच में सामने आए साक्ष्यों के आधार पर किया जाएगा.

Source: <https://navbharatlive.com/maharashtra/mumbai/nhrc-notice-cjp-protest-mumbai-police-meity-x-corp-gsp26>

CJP के प्रदर्शन में बच्चों का अवैध इस्तेमाल! NHRC ने मुंबई पुलिस, MeitY और X Corp को जारी किया नोटिस

NHRC Notice CJP Protest Mumbai: मुंबई में CJP के प्रदर्शन में बच्चों के अवैध इस्तेमाल पर NHRC सख्त। आयोग ने मुंबई पुलिस, MeitY और X Corp को नोटिस जारी कर 1 हफ्ते में रिपोर्ट मांगी।

गोरक्ष पोफली

Published on: 03 अक्टूबर 2026, 4:10 pm

Updated on: 03 अक्टूबर 2026, 4:10 pm

NHRC Notice To Mumbai Police MeitY X Corp: राष्ट्रीय मानव अधिकार आयोग ने मुंबई में CJP के नेतृत्व में 2 अक्टूबर 2026 को आयोजित विरोध प्रदर्शन के दौरान नाबालिग बच्चों के अवैध इस्तेमाल, भीड़ में जुटाव और सोशल मीडिया पर उनकी तस्वीरें व वीडियो प्रसारित किए जाने के आरोपों पर बेहद कड़ा रुख अपनाया है। सेवा न्याय उत्थान फाउंडेशन और एक अन्य संगठन द्वारा दर्ज कराई गई शिकायत का संज्ञान लेते हुए, NHRC के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले में तत्काल हस्तक्षेप किया है। आयोग ने मुंबई पुलिस आयुक्त, इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (MeitY) के सचिव, एक्स कॉर्प (X Corp.) के भारत स्थित शिकायत अधिकारी और महाराष्ट्र महिला एवं बाल विकास विभाग के मुख्य सचिव को औपचारिक नोटिस जारी किए हैं।

पुलिस से बचने के लिए बच्चों को बनाया ढाल

प्राप्त शिकायतों के अनुसार, सोशल मीडिया पर वायरल वीडियो और तस्वीरों में एक छोटे बच्चे को भीड़ के ऊपर उठाकर तिरंगा और प्लैकार्ड थमाए हुए देखा गया, जबकि आसपास मौजूद लोग नारेबाजी कर रहे थे और अपने मोबाइल कैमरों से रिकॉर्डिंग कर रहे थे। आयोग के समक्ष प्रस्तुत सामग्री से यह भी संकेत मिलता है कि इस प्रदर्शन से पहले व्हाट्सएप और डिजिटल चैट ग्रुप्स में नाबालिगों की भागीदारी को लेकर बाकायदा पूर्व-योजना बनाई गई थी। इन चर्चाओं में इस धारणा के आधार पर बच्चों को लाने की रणनीति बनाई गई थी कि पुलिस नाबालिगों को हिरासत में नहीं लेगी। इस प्रकार, पुलिस की वैध कानूनी कार्रवाई को रोकने या सीमित करने के लिए बच्चों को एक सुरक्षा ढाल की तरह इस्तेमाल करने की कोशिश की गई। इन डिजिटल ग्रुप चैट में खुद नाबालिगों के भी शामिल होने और उनकी सहमति दर्ज होने की बात सामने आई है।

मुंबई पुलिस को FIR और निष्पक्ष जांच के कड़े निर्देश

NHRC ने मुंबई पुलिस आयुक्त को पूरे घटनाक्रम की गहनता से जांच करने और संज्ञेय अपराध उजागर होने पर तत्काल FIR दर्ज करने का निर्देश दिया है। पुलिस को आयोजकों, समन्वयकों, बच्चों को लाने वाले वयस्कों, अभिभावकों तथा उन्हें प्रोत्साहित करने वाले प्रत्येक व्यक्ति की भूमिका तय करने को कहा गया है। इसके अतिरिक्त, शिकायत में नामजद व्यक्तियों अजिंक्य शिंदे, अभिजीत दिपके, सौरव दास और अन्य की डिजिटल संचार ट्रेल की स्वतंत्र सत्यापन एवं फॉरेंसिक जांच करने का निर्देश दिया गया है। आयोग ने विशेष रूप से किशोर न्याय (बालकों की देखरेख और संरक्षण) अधिनियम, 2015 की धारा 75 और 83(2) के तहत कानूनी दायित्व और दंडात्मक प्रावधानों की समीक्षा करने पर बल दिया है।

MeitY और X Corp को डिजिटल साक्ष्य सुरक्षित रखने का आदेश

सोशल मीडिया पर वीडियो और तस्वीरों के फैलाव को गंभीरता से लेते हुए आयोग ने X Corp. को निर्देश दिया है कि वह संबंधित खातों, पोस्ट्स, URLs, आईपी एड्रेस और मेटाडेटा के संपूर्ण डिजिटल साक्ष्य ट्रेल को तुरंत सुरक्षित रखे। इसके साथ ही, X Corp से यह जवाब तलब किया गया है कि बाल सुरक्षा के स्वचालित सिस्टम के बावजूद ऐसी सामग्री को प्लेटफॉर्म पर अपलोड और प्रसारित होने की अनुमति कैसे मिली। वहीं, MeitY के सचिव को आईटी अधिनियम, 2000 और आईटी नियम, 2021 के तहत X Corp के अनुपालन और नियत तत्परता की वैधानिक समीक्षा करने का निर्देश दिया गया है।

बाल कल्याण समिति के समक्ष प्रस्तुति और गोपनीयता की सुरक्षा

आयोग ने बच्चों के कल्याण, सम्मान और गोपनीयता को सर्वोपरि बताते हुए निर्देश दिया है कि आवश्यकतानुसार प्रभावित बच्चों को बाल कल्याण समिति के समक्ष प्रस्तुत किया जाए, जहां उन्हें आवश्यक परामर्श (Psychosocial Support), देखरेख और पुनर्वास प्रदान किया जा सके। मुंबई पुलिस को इन सभी

निर्देशों के अनुपालन और जांच की अद्यतन स्थिति पर 1 सप्ताह के भीतर एक व्यापक कार्रवाई रिपोर्ट (Action Taken Report - ATR) NHRC को सौंपने का आदेश दिया गया है।

Source: <https://hindi.newsanka.com/crime/nhrc-takes-cognizance-of-allegations-regarding-the-use-of-children-in-the-mumbai-protest/153840/>

मुंबई प्रदर्शन में बच्चों के इस्तेमाल के आरोप पर एनएचआरसी ने लिया संज्ञान!

Team News Danka

October 3, 2026 8:15 PMMumbai

शिकायत में सोशल मीडिया पर सामने आई कथित तस्वीरों और वीडियो का हवाला दिया गया है, जिनमें एक बच्चे को भीड़ के ऊपर उठाकर रखा गया। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 2 अक्टूबर को मुंबई में हुए एक कथित अवैध प्रदर्शन में नाबालिग बच्चों की कथित भागीदारी और बाद में उनकी तस्वीरें व वीडियो सोशल मीडिया पर प्रसारित किए जाने के मामले में संज्ञान लिया है। आयोग ने यह संज्ञान मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत लिया है। मामले की सुनवाई एनएचआरसी सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने की। शिकायत में सोशल मीडिया पर सामने आई कथित तस्वीरों और वीडियो का हवाला दिया गया है, जिनमें एक बच्चे को भीड़ के ऊपर उठाकर रखा गया दिखने और कथित तौर पर आपत्तिजनक नारे लगाए जाने का उल्लेख है। शिकायत में यह भी आरोप लगाया गया है कि नाबालिगों की भागीदारी को लेकर पहले से ही कुछ ग्रुप और चैट में चर्चा की गई थी। इसमें आशंका जताई गई है कि बच्चों की नाबालिग स्थिति का इस्तेमाल पुलिस की कानूनी कार्यवाई से बचने के लिए ढाल के तौर पर किया गया हो सकता है। एनएचआरसी ने मुंबई के पुलिस आयुक्त, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय, भारत में एक्स कॉर्प के ग्रीवांस ऑफिसर और महाराष्ट्र के महिला एवं बाल विकास विभाग के प्रधान सचिव को नोटिस जारी किया है। आयोग ने मुंबई पुलिस को तस्वीरों, वीडियो, सोशल मीडिया सामग्री और अन्य डिजिटल साक्ष्यों की जांच करने तथा किसी संज्ञेय अपराध का खुलासा होने पर एफआईआर दर्ज करने का निर्देश दिया है। पुलिस को यह भी पता लगाने को कहा गया है कि बच्चे किन परिस्थितियों में प्रदर्शन में शामिल हुए और आयोजकों, समन्वयकों, साथ आए वयस्कों तथा उनकी भागीदारी में मदद करने वाले अन्य लोगों की क्या भूमिका थी। एनएचआरसी ने कथित ग्रुप और चैट से जुड़े डिजिटल संचार को सुरक्षित रखने और उसकी फोरेंसिक जांच कराने का भी निर्देश दिया है। इसका उद्देश्य यह पता लगाना है कि क्या नाबालिगों की भागीदारी की पहले से योजना बनाई गई थी और क्या उनकी नाबालिग स्थिति का इस्तेमाल पुलिस की कानूनी कार्यवाई से बचने, उसे सीमित करने या हतोत्साहित करने के लिए किया गया। आयोग ने किशोर न्याय (बालकों की देखरेख और संरक्षण) अधिनियम, 2015 की धारा 75 और 83(2) सहित अन्य लागू कानूनों के तहत प्रावधानों की संभावित लागूता की भी जांच करने को कहा है। साथ ही, बच्चों से संबंधित तस्वीरों और वीडियो के प्रसार तथा इन्हें प्रसारित करने वाले सोशल मीडिया अकाउंट की भी जांच के निर्देश दिए गए हैं। एक्स कॉर्प और इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय को संबंधित डिजिटल साक्ष्यों को सुरक्षित रखने तथा बच्चों की सुरक्षा, कंटेंट मॉडरेशन और लागू वैधानिक दायित्वों के अनुपालन की जांच करने को कहा गया है। एनएचआरसी ने महाराष्ट्र के महिला एवं बाल विकास विभाग को किशोर न्याय अधिनियम के तहत बच्चों के बचाव, देखभाल और संरक्षण सुनिश्चित करने का निर्देश दिया है। जरूरत पड़ने पर बच्चों को सक्षम बाल कल्याण समिति के समक्ष पेश कर काउंसलिंग, मनोसामाजिक सहायता, देखभाल, संरक्षण और पुनर्वास उपलब्ध कराने को कहा गया है। आयोग ने पूरी प्रक्रिया के दौरान बच्चों की पहचान, निजता, गरिमा और सर्वोत्तम हितों की सुरक्षा सुनिश्चित करने का निर्देश दिया है। संबंधित अधिकारियों से एक सप्ताह के भीतर कार्यवाई रिपोर्ट (एटीआर) भी मांगी गई है। एनएचआरसी ने स्पष्ट किया है कि लगाए गए आरोपों की जांच संबंधित अधिकारी करेंगे और किसी भी व्यक्ति की जिम्मेदारी का निर्धारण जांच के दौरान जुटाए गए साक्ष्यों के आधार पर ही किया जाएगा।

Source: <https://www.patrika.com/mumbai-news/mumbai-cjp-protest-children-nhrc-notice-20955585>

मुंबई में CJP प्रदर्शन में बच्चों के इस्तेमाल की शिकायत, NHRC ने लिया एक्शन; मांगी रिपोर्ट

NHRC Action: मुंबई में 2 अक्टूबर को हुए CJP प्रदर्शन में नाबालिग बच्चों के इस्तेमाल की शिकायत पर NHRC ने नोटिस भेजा है। आयोग ने अधिकारियों से कार्रवाई की रिपोर्ट मांगी है।

मुंबई Imran Sheikh Oct 03, 2026

मुंबई के शिवाजी पार्क में प्रदर्शन करते प्रदर्शनकारी।

NHRC Action: मुंबई में 2 अक्टूबर को हुए CJP के प्रदर्शन को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने एक्शन लिया है। प्रदर्शन में नाबालिग बच्चों को कथित तौर पर शामिल करने और पुलिस की कार्रवाई से बचने के लिए उनका इस्तेमाल किए जाने की शिकायत मिली थी। इस पर NHRC ने संबंधित अधिकारियों को नोटिस भेजकर अब तक की गई कार्रवाई की रिपोर्ट मांगी है।

बच्चों को लेकर क्या आरोप लगाए गए?

शिकायत में कहा गया है कि प्रदर्शन के दौरान नाबालिग बच्चों को भी भीड़ में शामिल किया गया। आरोप है कि बच्चों को इस तरह आगे रखा गया, जिससे पुलिस के लिए प्रदर्शनकारियों पर कार्रवाई करना मुश्किल हो। हालांकि, अभी ये सिर्फ शिकायत में लगाए गए आरोप हैं। NHRC ने इन आरोपों को सही नहीं माना है। आयोग ने अधिकारियों से पूरी जानकारी मांगी है, जिसके बाद ही इस मामले में आगे की स्थिति साफ होगी।

NHRC ने अधिकारियों से क्या पूछा?

आयोग ने संबंधित अधिकारियों से Action Taken Report यानी अब तक इस मामले में क्या कार्रवाई की गई, इसकी जानकारी मांगी है। अधिकारियों को शिकायत में लगाए गए आरोपों और प्रदर्शन के दौरान की स्थिति के बारे में जवाब देना होगा। रिपोर्ट में यह भी साफ करना होगा कि प्रदर्शन में नाबालिग बच्चे मौजूद थे या नहीं और अगर वे वहां थे तो उनकी भूमिका क्या थी। पुलिस ने इस दौरान क्या कदम उठाए, इसकी जानकारी भी रिपोर्ट में मांगी जा सकती है।

बच्चों को प्रदर्शन में शामिल करने पर सवाल

किसी भी प्रदर्शन में बच्चों की मौजूदगी अपने आप में सवाल खड़े कर सकती है, खासकर तब जब आरोप हो कि उनका इस्तेमाल पुलिस की कार्रवाई रोकने के लिए किया गया। इसी वजह से अब अधिकारियों के जवाब पर नजर रहेगी। NHRC के नोटिस के बाद मामले में यह भी देखा जाएगा कि शिकायत में लगाए गए आरोपों में कितनी सच्चाई है। अगर जांच में आरोप सही पाए जाते हैं तो संबंधित अधिकारियों की रिपोर्ट के आधार पर आयोग आगे कदम उठा सकता है।

अभी क्या होगा?

फिलहाल NHRC ने केवल अधिकारियों से रिपोर्ट मांगी है। इसे किसी आरोप के सही साबित होने के तौर पर नहीं देखा जा सकता। अब संबंधित विभाग अपनी रिपोर्ट आयोग को भेजेंगे। उसके बाद NHRC यह तय करेगा कि मामले में आगे क्या कार्रवाई की जानी है। 2 अक्टूबर के CJP प्रदर्शन को लेकर सामने आया यह मामला अब मानवाधिकार आयोग तक पहुंच गया है। ऐसे में आने वाले दिनों में अधिकारियों की रिपोर्ट से ही साफ होगा कि प्रदर्शन में नाबालिगों को किस तरह और किस उद्देश्य से शामिल किया गया था।

Source: <https://cgkhabar.com/news/nhrc-has-taken-cognizance-of-use-of-children-during-protest-in-mumbai-20261003>

NHRC ने मुंबई में प्रदर्शन के दौरान बच्चों के इस्तेमाल का लिया संज्ञान
3 अक्टूबर 2026 CG Khabar

नई दिल्ली । डेस्क: राष्ट्रीय मानव अधिकार आयोग (NHRC) ने मुंबई में 2 अक्टूबर 2026 को 'कॉकरोच जनता पार्टी' (CJP) द्वारा आयोजित एक प्रदर्शन में नाबालिग बच्चों को शामिल किए जाने और उनकी तस्वीरें सोशल मीडिया पर प्रसारित करने के आरोपों पर कड़ा रुख अपनाया है। आयोग ने इस मामले में संज्ञान लेते हुए मुंबई पुलिस को पूरी घटना की गहन जांच करने के निर्देश जारी किए हैं। सेवा न्याय उत्थान फाउंडेशन एवं एक अन्य संगठन से मिली शिकायतों पर कार्रवाई करते हुए NHRC ने यह कदम उठाया। शिकायतों में सोशल मीडिया प्लेटफॉर्म 'X' पर पोस्ट किए गए उन वीडियो और तस्वीरों का हवाला दिया गया है, जिनमें एक छोटे बच्चे को भीड़ के ऊपर राष्ट्रीय ध्वज और तख्ती थमाकर उठाया गया था। आयोग ने स्पष्ट किया कि प्रदर्शन में बच्चों की सहभागिता, उनके गरिमा, सुरक्षा, गोपनीयता और संभावित शोषण से जुड़े गंभीर सवाल खड़े करती है। NHRC के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मुंबई पुलिस को निर्देश दिया है कि वह 2 अक्टूबर के इस जमावड़े में बच्चों की मौजूदगी की जांच करे और इसमें आयोजकों, समन्वयकों, साथ मौजूद वयस्कों और इसे बढ़ावा देने वाले अन्य व्यक्तियों की भूमिका तय करे। शिकायत में कुछ ग्रुप चैट के स्क्रीनशॉट भी प्रस्तुत किए गए हैं, जिनसे कथित रूप से संकेत मिलता है कि बच्चों की भागीदारी की योजना पहले से बनाई गई थी। आयोग के आदेश में अजिंक्य शिंदे, अभिजीत दीपके और सौरव दास के नाम दर्ज किए गए हैं, जिनकी भूमिकाओं और संदेशों की जांच पुलिस साक्ष्यों के आधार पर करेगी। इसके साथ ही, आयोग ने X Corp. को निर्देश दिया है कि वह इस मामले से संबंधित सभी डिजिटल साक्ष्यों जैसे अकाउंट विवरण, URL, पोस्ट आईडी, टाइमस्टैम्प और मेटाडेटा को सुरक्षित रखे। वहीं, इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (MeitY) को बाल सुरक्षा और कानून प्रवर्तन सहायता से जुड़े नियमों के तहत X Corp. के अनुपालन की जांच करने के लिए कहा गया है।

Source: <https://hindi.theprint.in/india/nhrc-issues-notice-to-mumbai-police-others-over-involvement-of-minors-in-protests/1038509/>

एनएचआरसी ने विरोध-प्रदर्शन में नाबालिगों के शामिल होने को लेकर मुंबई पुलिस, अन्य को नोटिस जारी किया
भाषा 3 October, 2026

नयी दिल्ली, तीन अक्टूबर (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने महाराष्ट्र की राजधानी मुंबई में दो अक्टूबर को आयोजित विरोध-प्रदर्शन में नाबालिगों को जुटाए जाने और उनके शामिल होने का आरोप लगाने वाली शिकायत के बाद मुंबई पुलिस प्रमुख, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय तथा अन्य विभागों को नोटिस जारी किए हैं। अधिकारियों ने शनिवार को यह जानकारी दी।

अधिकारियों ने बताया कि आयोग ने एक सप्ताह के भीतर कार्रवाई की रिपोर्ट भी मांगी है।

आयोग ने अपनी कार्यवाही में कहा कि शिकायतकर्ता ने प्रदर्शन में शामिल नाबालिगों की तस्वीरें और वीडियो बाद में सोशल मीडिया मंचों पर प्रकाशित और प्रसारित किए जाने का भी आरोप लगाया है।

एनएचआरसी की कार्यवाही में कहा गया है कि शिकायतों में सोशल मीडिया मंच पर प्रकाशित उन पोस्ट का जिक्र है, जिनमें कथित तौर पर एक बच्चे को भीड़ के ऊपर उठाए हुए दिखाया गया है। बच्चे के हाथ में राष्ट्रीय ध्वज और एक तख्ती है, जबकि नारे लगाए जा रहे हैं और कई लोग मोबाइल फोन से इसकी रिकॉर्डिंग कर रहे हैं।

इसमें कहा गया है कि शिकायतों में कॉंग्रेस जनता पार्टी (कांजपा) से जुड़े बताए गए लोगों द्वारा “बच्चों को शामिल किए जाने” का दावा किया गया है।

आयोग ने कहा कि इसलिए “आयोजकों या समन्वयकों, साथ मौजूद वयस्कों और उन सभी लोगों की भूमिका की जांच की आवश्यकता है, जो बच्चों को विरोध-प्रदर्शन में लाये, उन्हें प्रोत्साहित किया या उनकी भागीदारी में मदद की।”

कार्यवाही में कहा गया है कि शिकायतों में “कथित समूह चैट में हुई चर्चाओं” का भी उल्लेख है, जिनका संबंध प्रदर्शन की योजना और समन्वय से बताया गया है। इनमें कथित तौर पर नाबालिगों की भागीदारी पर पहले ही चर्चा की गई थी।

आयोग ने कहा कि विशेष रूप से यह आरोप लगाया गया है कि नाबालिगों की भागीदारी को लेकर इस आधार पर चर्चा हुई कि “पुलिस उन्हें हिरासत में नहीं ले सकती है।”

उसने कहा कि इससे यह चिंता पैदा होती है कि क्या बच्चों के नाबालिग होने की स्थिति का जानबूझकर इस्तेमाल कानूनी कार्रवाई से बचने, उसे सीमित करने या हतोत्साहित करने के लिए किया गया।

कांजपा की ओर से इस पर तत्काल कोई प्रतिक्रिया नहीं आई।

एनएचआरसी के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने शिकायत का संज्ञान लिया है।

आयोग ने बताया कि उसे इस मामले को लेकर ‘सेवा न्याय उत्थान फाउंडेशन’ और एक अन्य संगठन की ओर से भी शिकायतें मिली हैं।

भाषा शफीक सुरेश

Source: https://navbharattimes.indiatimes.com/india/cjp-mumbai-protest-nhrc-seeks-probe-into-alleged-use-of-minors/amp_articleshow/134662300.cms

पुलिस एक्शन से बचने के लिए सीजेपी प्रदर्शन में बच्चे लाए गए थे? राष्ट्रीय मानवाधिकार आयोग ने मुंबई पुलिस से मांगी रिपोर्ट

कॉकरोच जनता पार्टी के प्रदर्शन में नाबालिगों के शामिल होने पर राष्ट्रीय मानवाधिकार आयोग ने मुंबई पुलिस सहित विभिन्न विभागों को नोटिस जारी करके जवाब तलब किए हैं।

Edited by: वरुण शैलेश

Updated: 3 Oct 2026, 9:31 pm IST | भाषा

कार्रवाई की रिपोर्ट भी मांगी

अधिकारियों ने बताया कि आयोग ने एक सप्ताह के भीतर कार्रवाई की रिपोर्ट भी मांगी है। आयोग ने अपनी कार्यवाही में कहा कि शिकायतकर्ता ने प्रदर्शन में शामिल नाबालिगों की तस्वीरें और वीडियो बाद में सोशल मीडिया मंचों पर प्रकाशित और प्रसारित किए जाने का भी आरोप लगाया है।

आयोग ने नोटिस में क्या क्या लिखा?

एनएचआरसी की कार्यवाही में कहा गया है कि शिकायतों में सोशल मीडिया मंच पर प्रकाशित उन पोस्ट का जिक्र है, जिनमें कथित तौर पर एक बच्चे को भीड़ के ऊपर उठाए हुए दिखाया गया है। बच्चे के हाथ में राष्ट्रीय ध्वज और एक तख्ती है, जबकि नारे लगाए जा रहे हैं और कई लोग मोबाइल फोन से इसकी रिकॉर्डिंग कर रहे हैं।

इसमें कहा गया है कि शिकायतों में कॉकरोच जनता पार्टी (CJP) से जुड़े बताए गए लोगों द्वारा बच्चों को शामिल किए जाने का दावा किया गया है। आयोग ने कहा कि इसलिए आयोजकों या समन्वयकों, साथ मौजूद वयस्कों और उन सभी लोगों की भूमिका की जांच की आवश्यकता है, जो बच्चों को विरोध-प्रदर्शन में लाये, उन्हें प्रोत्साहित किया या उनकी भागीदारी में मदद की।

कार्यवाही में कहा गया है कि शिकायतों में कथित समूह चैट में हुई चर्चाओं का भी उल्लेख है, जिनका संबंध प्रदर्शन की योजना और समन्वय से बताया गया है। इनमें कथित तौर पर नाबालिगों की भागीदारी पर पहले ही चर्चा की गई थी।

आयोग ने कहा कि विशेष रूप से यह आरोप लगाया गया है कि नाबालिगों की भागीदारी को लेकर इस आधार पर चर्चा हुई कि पुलिस उन्हें हिरासत में नहीं ले सकती है।

उसने कहा कि इससे यह चिंता पैदा होती है कि क्या बच्चों के नाबालिग होने की स्थिति का जानबूझकर इस्तेमाल कानूनी कार्रवाई से बचने, उसे सीमित करने या हतोत्साहित करने के लिए किया गया।

सीजेपी की प्रतिक्रिया अभी नहीं मिली

सीजेपी की ओर से इस पर तत्काल कोई प्रतिक्रिया नहीं आई। एनएचआरसी के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने शिकायत का संज्ञान लिया है। आयोग ने बताया कि उसे इस मामले को लेकर 'सेवा न्याय उत्थान फाउंडेशन' और एक अन्य संगठन की ओर से भी शिकायतें मिली हैं।

लेखक के बारे में

वरुण शैलेश, नवभारत टाइम्स (डिजिटल) में असिस्टेंट न्यूज एडिटर हैं। वह अप्रैल 2025 में नवभारत टाइम्स से जुड़े और होमपेज टीम का हिस्सा बने। वह शिफ्ट और होमपेज की जिम्मेदारी संभालने के साथ-साथ न्यूज की प्रभावी प्लानिंग, खबर लिखने और संपादन की जिम्मेदारी भी संभाल रहे हैं। उन्हें प्रिंट, न्यूज एजेंसी और डिजिटल न्यूज टीम में काम करने का लंबा अनुभव है। इस दौरान डेस्क के साथ रिपोर्टिंग का अनुभव भी हासिल किया। सियासी गलियारे में होने वाली हलचलों, सामाजिक-आर्थिक गतिविधियों, समाज में सांस्कृतिक बदलावों पर नजर रखते हैं। करंट अफेयर्स को लेकर सचेत रहने वाले वरुण शैलेश

रोजाना खबरों को विभिन्न एंगल से प्रस्तुत करने को लेकर एक्टिव रहते हैं। वैश्विक राजनीति का देश की सियासत पर पड़ने वाले असर, जियोपॉलिटिकल सिचुएशन के लिहाज से खबरों के प्रजेंटेशन में महारत रखते हैं। वरुण शैलेश न्यूज को चैलेंज की तरह लेते हैं और खबरों की दुनिया को एन्जॉय करते हैं। विशेषज्ञता: करंट अफेयर्स, ब्यूरोक्रेसी और राजनीतिक खबरों के साथ ग्लोबल पॉलिटिकल सिचुएशन का देश की राजनीति पर पड़ने वाले असर के लिहाज से खबरों को प्रस्तुत करते हैं। सोशल जस्टिस, चाइल्ड प्रोटेक्शन से जुड़े इश्यूज पर पकड़। पत्रकारिता का अनुभव: वरुण शैलेश ने वर्ष 2009 में इंडो एशियन न्यूज सर्विस (IANS) से करियर की शुरुआत की, जहां उन्होंने रिपोर्टिंग और खबरों के संपादन में महारत हासिल की। इसके बाद हिन्दुस्तान (हिन्दुस्तान टाइम्स ग्रुप) से जुड़े और सेंट्रल डेस्क पर पांच साल से ज्यादा समय तक रहे। इस दौरान, उन्होंने लोकसभा चुनाव 2014 के अलावा मध्य प्रदेश, राजस्थान, पंजाब, हरियाणा, दिल्ली विधानसभा चुनावों से जुड़ी खबरों के संपादन की जिम्मेदारी संभाली। इसके बाद दैनिक जागरण के संपादकीय पेज और Op-ed पेज पर रहे। इस दौरान विभिन्न विषयों के नामचीन लेखकों, वरिष्ठ पत्रकारों के लेखों के संपादन के साथ साथ आइडिएशन, संपादन की जिम्मेदारी संभाली। 2018 में आजतक (डिजिटल) टीम का हिस्सा बने। आजतक में मुख्य न्यूज टीम का हिस्सा रहे। इस दौरान लोकसभा चुनाव 2019, राजस्थान, मध्य प्रदेश और दिल्ली विधानसभा चुनावों को कवर किया। दिल्ली में विभिन्न पॉलिटिकल गतिवियों को कवर किया। आजतक में इंटरनेशनल-फीचर टीम को भी लीड किया। आजतक डिजिटल में इंटरनेशनल पेज को दूसरा सबसे अधिक नंबर लाने वाले सेक्शन के तौर पर स्थापित किया। दैनिक भास्कर (डिजिटल) में वुमन सेक्शन (फीचर) टीम को लीड किया। इस दौरान आइडिएशन, प्रभावी प्लानिंग की जिम्मेदारी संभालने के साथ साथ हेल्थ, क्राइम, फूड और सोशल इश्यूज पर जमकर लिखा। वरुण शैलेश ने बनारस हिंदू यूनिवर्सिटी (BHU) से सोशियोलॉजी (ऑनर्स) में ग्रेजुएशन किया। फिर भारतीय जनसंचार संस्थान (IIMC), नई दिल्ली से हिंदी पत्रकारिता में डिप्लोमा करने के बाद पत्रकारिता में सक्रिय हैं। कुरुक्षेत्र यूनिवर्सिटी से मास कम्युनिकेशन में मास्टर की डिग्री भी हासिल की।

Source: <https://hindi.news18.com/news/nation/children-used-as-shields-in-mumbai-cjp-protest-nhrc-action-against-use-of-minors-10882692.html>

CJP प्रदर्शन में बच्चों को बनाया गया 'ढाल'? नाबालिगों के इस्तेमाल पर NHRC सख्त, मुंबई पुलिस और X को नोटिस

Reported by: प्रियंका काण्डपाल | Edited by: राकेश रंजन कुमार Agency: News18Hindi

Last Updated: October 03, 2026, 15:27 IST

Mumbai CJP Protest: मुंबई में सीजेपी के विरोध प्रदर्शन के दौरान नाबालिग बच्चों को आगे करने और उनके वीडियो सोशल मीडिया पर वायरल होने के मामले में राष्ट्रीय मानवाधिकार आयोग ने बेहद सख्त रुख अपनाया है. आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने मानवाधिकार संरक्षण कानून के तहत संज्ञान लेते हुए मुंबई पुलिस कमिश्नर, MeitY, सोशल मीडिया प्लेटफॉर्म 'एक्स' और महाराष्ट्र बाल विकास विभाग को कड़ा नोटिस थमाया है.

Mumbai CJP Protest: मुंबई में 2 अक्टूबर को हुए एक सार्वजनिक प्रदर्शन में नाबालिग बच्चों की कथित भागीदारी और उनके फोटो-वीडियो सोशल मीडिया पर प्रसारित किए जाने के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है. आयोग ने यह संज्ञान मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत लिया है. मामले की सुनवाई NHRC सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने की. कॉकरोच जनता पार्टी (कॉजपा) की तरफ से मतदाता सूची के विशेष गहन पुनरीक्षण (एसआईआर) में कथित अनियमितताओं को लेकर मुख्य निर्वाचन आयुक्त (सीईसी) ज्ञानेश कुमार को पद से हटाने की मांग को लेकर मुंबई के शिवाजी पार्क में 2 अक्टूबर को प्रदर्शन का आयोजन किया गया था. शिकायत सेवा न्याय उत्थान फाउंडेशन के हेड ऑफ इंटरवेंशन सतीश वैद ने दाखिल की थी. शिकायत में सोशल मीडिया पर सामने आए कथित फोटो और वीडियो का हवाला दिया गया है, जिनमें एक बच्चे को भीड़ के ऊपर उठाए हुए दिखाया गया है और कथित तौर पर आपत्तिजनक या भड़काऊ नारे लगाए जा रहे हैं. शिकायत में यह भी आरोप लगाया गया है कि नाबालिगों की प्रदर्शन में भागीदारी को लेकर पहले से ग्रुप और चैट में चर्चा की गई थी. इसमें आशंका जताई गई है कि बच्चों की नाबालिग स्थिति का इस्तेमाल पुलिस की वैधानिक कार्रवाई से बचने के लिए ढाल के तौर पर किया गया हो सकता है.

मुंबई पुलिस को जांच के निर्देश

NHRC ने मुंबई पुलिस कमिश्नर, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय (MeitY), भारत में X Corp. के ग्रीवांस ऑफिसर और महाराष्ट्र के महिला एवं बाल विकास विभाग के प्रधान सचिव को नोटिस जारी किया है. मुंबई पुलिस को निर्देश दिया गया है कि वह फोटो, वीडियो, सोशल मीडिया सामग्री और अन्य डिजिटल साक्ष्यों की जांच करे. अगर किसी संज्ञेय अपराध का खुलासा होता है तो FIR दर्ज करने को कहा गया है. पुलिस को यह भी पता लगाने के निर्देश दिए गए हैं कि बच्चे किन परिस्थितियों में प्रदर्शन में शामिल हुए और आयोजकों, समन्वयकों, साथ मौजूद वयस्कों या बच्चों की भागीदारी में मदद करने वाले अन्य लोगों की क्या भूमिका थी.

चैट और डिजिटल सबूत सुरक्षित रखने के निर्देश

आयोग ने कथित ग्रुप और चैट कम्युनिकेशन को सुरक्षित रखने और उसकी फॉरेंसिक जांच कराने को कहा है. इसका उद्देश्य यह पता लगाना है कि क्या नाबालिगों की भागीदारी पहले से सुनियोजित थी और क्या उनकी नाबालिग स्थिति का इस्तेमाल पुलिस की कानूनी कार्रवाई को रोकने या हतोत्साहित करने के लिए किया गया. NHRC ने जुवेनाइल जस्टिस एक्ट, 2015 की धारा 75 और 83(2) समेत अन्य लागू कानूनों की प्रासंगिकता की भी जांच करने के निर्देश दिए हैं.

बच्चों की तस्वीरें-वीडियो प्रसारित करने की भी जांच

आयोग ने बच्चों से संबंधित फोटो और वीडियो के प्रसार तथा इन्हें प्रसारित करने वाले सोशल मीडिया अकाउंट्स की भी जांच के निर्देश दिए हैं. X Corp. और MeitY को संबंधित डिजिटल साक्ष्य सुरक्षित रखने और बाल सुरक्षा, कंटेंट मॉडरेशन तथा लागू कानूनी प्रावधानों के तहत जरूरी कार्रवाई और अनुपालन की जांच करने को कहा गया है.

बच्चों की पहचान और निजता सुरक्षित रखने के निर्देश

महाराष्ट्र के महिला एवं बाल विकास विभाग को बच्चों के बचाव, देखभाल और संरक्षण की व्यवस्था सुनिश्चित करने का निर्देश दिया गया है. जरूरत पड़ने पर बच्चों को सक्षम बाल कल्याण समिति (CWC) के सामने पेश करने को कहा गया है, ताकि उन्हें काउंसलिंग, मनोसामाजिक सहायता, देखभाल, संरक्षण और पुनर्वास उपलब्ध कराया जा सके. NHRC ने पूरी कार्रवाई के दौरान बच्चों की पहचान, निजता, गरिमा और सर्वोत्तम हित सुरक्षित रखने के निर्देश दिए हैं. आयोग ने संबंधित अधिकारियों से एक सप्ताह के भीतर एक्शन टेकन रिपोर्ट (ATR) भी मांगी है. मामले में लगाए गए आरोपों की जांच संबंधित एजेंसियां करेंगी और किसी की जिम्मेदारी है या नहीं, इसका निर्धारण जांच में सामने आए साक्ष्यों के आधार पर किया जाएगा.

Source: <https://www.prabhatkhabar.com/national/cjp-2-oct-protest-nhrc-notices-to-mumbai-police-meity-over-involvement-of-minors>

CJP के प्रदर्शन में नाबालिगों की एंट्री पर मानवाधिकार आयोग का एक्शन, मुंबई पुलिस को नोटिस

Author अरविंद कुमार मिश्रा

Updated: Sat, 3 Oct 2026 08:15 PM (IST)

CJP के शिवाजी पार्क प्रदर्शन में नाबालिगों की कथित भागीदारी को लेकर NHRC ने मुंबई पुलिस और MeitY को नोटिस भेजा है. जानें इस मामले की पूरी जानकारी.

CJP Protest : कॉंग्रेस जनता पार्टी (CJP) के 2 अक्टूबर को मुंबई के शिवाजी पार्क में हुए विरोध प्रदर्शन में नाबालिगों की कथित भागीदारी को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्ती दिखाई है. शिकायत के बाद आयोग ने मुंबई पुलिस प्रमुख, इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (MeitY) समेत अन्य संबंधित अधिकारियों को नोटिस भेजा है.

अधिकारियों के मुताबिक, NHRC के पास शिकायत पहुंची थी, जिसमें आरोप लगाया गया था कि शिवाजी पार्क में हुए सार्वजनिक विरोध प्रदर्शन में नाबालिगों को जुटाया गया और उन्हें प्रदर्शन में शामिल किया गया. इसी शिकायत पर आयोग ने संबंधित अधिकारियों से जवाब मांगा है.

शिवाजी पार्क प्रदर्शन को लेकर FIR भी दर्ज

CJP के इसी प्रदर्शन को लेकर मुंबई पुलिस ने आयोजकों और 400-500 अज्ञात लोगों के खिलाफ भी प्राथमिकी दर्ज की है. शिवाजी पार्क थाने के एक अधिकारी ने बताया कि गैरकानूनी जमावड़ा, लोक सेवक द्वारा जारी आदेश की जानबूझकर अवज्ञा और अन्य अपराधों के तहत भारतीय न्याय संहिता और महाराष्ट्र पुलिस अधिनियम के प्रावधानों में मामला दर्ज किया गया है.

पुलिस के मुताबिक, यह मामला शिवाजी पार्क इलाके के एक निवासी की शिकायत पर दर्ज किया गया. अधिकारी ने बताया कि फिलहाल मामले में किसी की गिरफ्तारी नहीं हुई है और विस्तृत जांच जारी है.

ज्ञानेश कुमार के इस्तीफे की मांग को लेकर हुआ था प्रदर्शन

अभिजीत दीपके के नेतृत्व वाली CJP ने 2 अक्टूबर को शिवाजी पार्क में विरोध प्रदर्शन किया था. पार्टी ने मतदाता सूची के विशेष गहन पुनरीक्षण (SIR) में कथित अनियमितताओं का आरोप लगाते हुए मुख्य निर्वाचन आयुक्त ज्ञानेश कुमार के इस्तीफे की मांग की थी.

Source: <https://www.aajtak.in/amp/india/news/story/october-2-protests-mumbai-protest-minors-nhrc-notice-maharashtra-govt-abhijeet-dipke-ntc-apdy-rptc-2660134-2026-10-03>

CJP प्रदर्शन में बच्चों के इस्तेमाल पर NHRC सख्त, FIR दर्ज करने के आदेश

मुंबई में 2 अक्टूबर को हुए प्रदर्शन में नाबालिग बच्चों की कथित भागीदारी और उनकी तस्वीरें-वीडियो सोशल मीडिया पर प्रसारित किए जाने की शिकायत पर NHRC ने संज्ञान लिया है. आयोग ने मुंबई पुलिस, MeitY, X Corp. और महाराष्ट्र महिला एवं बाल विकास विभाग को नोटिस जारी कर जांच के निर्देश दिए हैं.

ऐश्वर्या पालीवाल - नई दिल्ली, - 03 अक्टूबर 2026, - अपडेटेड 8:35 PM IST

काँकरोच जनता पार्टी (CJP) ने 2 अक्टूबर को मुंबई में मुख्य चुनाव आयुक्त ज्ञानेश कुमार को लेकर प्रदर्शन किया था. अब इसी प्रदर्शन में नाबालिग बच्चों की कथित भागीदारी और उनकी तस्वीरें-वीडियो सोशल मीडिया पर प्रसारित किए जाने की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है. यह कार्रवाई मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत की गई है. मामले पर NHRC के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने विचार किया.

यह शिकायत सेवा न्याय उत्थान फाउंडेशन के हेड ऑफ इंटरवेंशन सतीश वैद ने दर्ज कराई है. शिकायत में सोशल मीडिया पर सामने आए ऐसे कंटेंट का जिक्र है, जिसमें कथित तौर पर एक बच्चे को भीड़ के ऊपर उठाया गया था और उकसाने वाले नारे लगाए जा रहे थे. इसमें यह भी आरोप लगाया गया है कि प्रदर्शन में नाबालिगों की भागीदारी को लेकर पहले से ग्रुप और चैट में चर्चा हुई थी. शिकायत में यह आशंका भी जताई गई है कि पुलिस की कानूनी कार्रवाई से बचने के लिए बच्चों की नाबालिग स्थिति का इस्तेमाल ढाल के तौर पर किया गया हो सकता है.

इस मामले में NHRC ने मुंबई पुलिस कमिश्नर, इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी मंत्रालय (MeitY), भारत में X Corp. के ग्रीवांस ऑफिसर और महाराष्ट्र के महिला एवं बाल विकास विभाग के प्रधान सचिव को नोटिस जारी किया है.

मुंबई पुलिस को जांच के निर्देश

NHRC ने मुंबई पुलिस को तस्वीरों, वीडियो, सोशल मीडिया कंटेंट और अन्य डिजिटल सबूतों की जांच करने के निर्देश दिए हैं. आयोग ने कहा है कि जहां कॉन्फिजेशनल ऑफिस सामने आता है, वहां FIR दर्ज की जाए. पुलिस को यह भी पता लगाने के लिए कहा गया है कि बच्चे किन परिस्थितियों में प्रदर्शन में शामिल हुए और इसमें आयोजकों, कोऑर्डिनेटरों, साथ मौजूद वयस्कों और उनकी भागीदारी में मदद करने वाले अन्य लोगों की क्या भूमिका थी.

आयोग ने कथित ग्रुप और चैट की जानकारी को सुरक्षित रखने और उसकी फॉरेंसिक जांच कराने का भी निर्देश दिया है. इसका मकसद यह पता लगाना है कि नाबालिगों की भागीदारी पहले से तय थी या नहीं और क्या उनकी नाबालिग स्थिति का इस्तेमाल पुलिस की कानूनी कार्रवाई से बचने, उसे सीमित करने या रोकने के लिए किया गया था.

इसके साथ ही NHRC ने किशोर न्याय अधिनियम, 2015 की धारा 75 और 83(2) लागू होने की संभावना के साथ अन्य संबंधित कानूनों की भी जांच के निर्देश दिए हैं. बच्चों से जुड़ी तस्वीरों और वीडियो को प्रसारित करने और इन्हें साझा करने वाले अकाउंट की भी जांच की जाएगी. X Corp. और MeitY को संबंधित डिजिटल सबूत सुरक्षित रखने और बच्चों की सुरक्षा, कंटेंट मॉडरेशन और कानूनी जिम्मेदारियों से जुड़े नियमों के पालन की जांच करने को कहा गया है.

बच्चों की सुरक्षा के लिए निर्देश

महाराष्ट्र के महिला एवं बाल विकास विभाग को किशोर न्याय अधिनियम के तहत बच्चों के बचाव, देखभाल और सुरक्षा सुनिश्चित करने का निर्देश दिया गया है. जरूरत पड़ने पर बच्चों को सक्षम बाल कल्याण समिति के सामने पेश किया जाएगा. वहां उन्हें काउंसलिंग, मनोसामाजिक सहायता, देखभाल, सुरक्षा और

पुनर्वास दिया जाएगा. इस दौरान बच्चों की पहचान, निजता और गरिमा की सुरक्षा सुनिश्चित करने को कहा गया है.

NHRC ने पूरी प्रक्रिया के दौरान बच्चों की पहचान, निजता, गरिमा और उनके हितों की सुरक्षा के निर्देश दिए हैं. संबंधित अधिकारियों से एक सप्ताह के भीतर एक्शन टेकन रिपोर्ट (ATR) मांगी गई है. आरोपों की जांच संबंधित अधिकारी करेंगे और जिम्मेदारी, यदि कोई बनती है, तो जांच में जुटाए गए सबूतों के आधार पर तय की जाएगी.